[Shri Bhupesh Gupta.]

impress upon the Minister, since he comes from Bihar, that charity should begin at home. Let him face the music.

Mr. CHAIRMAN: You press a little too much. Now, the House stands adjourned till 2.30 in the afternoon.

The House adjourned for lunch at twenty-two minutes past one of the clock.

THE HOUSE REASSEMBLED AFTER LUNCH AT HALF PAST TWO OF THE CLOCK, THE DEPUTY CHAIRMAN in the Chair.

MOTION RE: INDO-PAKISTAN AGREEMENT RELATING TO GUJA-RAT-WEST PAKISTAN BORDER—contd.

THE DEPUTY CHAIRMAN: I have to announce that the Finance Minister will lay a statement on the Table of the House at 5 p.m. Prof M. B. Lal.

PROF. M. B. LAL (Uttar Pradesh): Madam, most of us in India have always stood for an amicable settlement and friendly relations between India and Pakistan and have regarded the citizens of these two coun'ries blood-brothers, but unfortunately the policy of Pakistan towards India ever since independence has consistently been one of hostility. She has constantly tried to undermine the strength. s'ability and prestige of India. In the circumstances, India has no option but to take note of the hostile attitude of Pakistan and to project Indian policy to the situation that is being constantly created by tan. Madam, I am sorry to say that Government has failed to evolve and pursue a consistent policy in regard to Pakistan. Our Government has al-Jowed itself to suffer from hesitation, vaciliation and complacency and has consequently failed to take necessarv steps at the proper moment to protect India's territorial integrity and vital national interests. This is obvious from the fact that though the

Government had sufficient knowledge of Pakistan's attitude with regard to the Rann of Kutch, adequate s.eps were not taken to strengthen defence on that border. It was suggested by certain experts that roads must be built to strengthen our position in the Rann of Kutch, but so far not a single road has been built. Perhaps the Government hoped that the Indo-Pakistan agreements of 1959 and 1960 provided sufficient protection against aggression, but in their hopes they were absolutely mistaken, firstly because these agreements were so badly drafted that under them Pakistan could continue to lay claims for 3,500 square miles of the Rann of Kutch as its own territory; though our Government has recently tended to maintain that even when this agreement was arrived at they regarded the dispute as only a boundary dispute. Secondly, despite these agreements Pakistan continued its intrusions into Indian territory their citizens continued to have unlawful infiltration into our country. Madam, I beg to submit that Pakistan's understanding with India 1959 and 1960 was just a smokescreen behind which Pakistan hatched aggression plans for on India's Kutch border. This is obvious by what happened on that border this summer. This is obvious by the fact that even after the Indo-Pakistan agreements of 1959 and 1960, Pakistan continued its hostile activities on variaus Indian borders. The failure of our Government to realise the implications of the 1959 and 1960 agreements and its further unpreparedness to meet Pakistani aggression on the Kutch border have clearly demonstrated the incompetence of the Government and have exposed the hollowness of their tall talks about their vigilance and defence preparedness.

Madam, just when Pakistan decided to commit aggression on the Rana of Kutch, we did not have sufficient forces there to meet the aggression. It has been told to us that when the

attuation developed in the Rann of Ku ch the military wished that the authority for its defence be handed over to their charge as soon as possible and yet ou: Government delayed and delayed and for weeks to face the situation with the help of the police force that was there. The agreements of 1959 and 1960 were, I beg to submit, rendered null woid by Pakistan herse'f the moment she committed aggression in the Rann of Kutch. We all know that just when the S cond Word War started the Soviet Union and Germany entered into an agreement, but when the German forces entered Eastern Europe against the spirit of that agreement, in view of that aggression, the Russo-German pact of 1939 stood null and void. So, the moment Pakistan ettacked the Rann of Kutch, that moment the agreements of 1959 and 1960 were rendered null and void by Pakistan. Unfortunately, our Government failed to take note of fact. In fact, strangely enough the Government managed to forget wery existence of the agreements arrived at between the two Governments at a time when the Prime Minister bimself was an important member of the Cabinet and when the Extermal Affairs Minister had a considerable hand in promoting the conclusion of these agreements. I beg to submit that if the Government had taken due note of this fact. the Government could project India's policy properly into the world. It was possible for the Government of India to say that even if Pakistan was not satisded with the ways of India, Pakistan was bound to demand a tribunal rather than to commit aggression on the Rann of Kutch. But unfortunately our diplomacy failed and even when an aggression was committed on the world failed to understand that Pakistan had committed an appression. and therefore most of the States in the world remained almost silent and only some of them wished us somehow to come to a peaceful setflement in this matter.

Madam, I feel that after the Pakistani aggression on the Rann of Kutch the agreements of 1959 and 1960 s ood null and void and it is our duty review our policy with regard Pakistan in the context of the present situation. I beg to submit, Madam. that the year 1965 is very different from the years 1959 and 1960. In the years 1959 and 1960 Pakistan committed to the United States America for containing Communism of China and the Soviet Union. In 1965 China and Pakistan were in collusion and the two were more or less committed to have a joint pressure on India and to undermine India's dignity and territorial integrity. Again, Madam, we know that in 1965 Pakistan was training her armed forces and other personnel in guerilla wa fare and everbody could conclude that this training in guerilla warfare was not intended to be used against the Soviet Union or even against Afghanistan with which had China good relations though Pakistan might not have good relations. This training was intended to be used against India and i was India's duty to prepare her armed forces and prepare the whole country to face the situation which the guerilla warfa e in sub-continent of India might create. I do not wish to probe into all the secrets of the defences of the country, and it is just possible that Government of India might be also taking some counter-measures to prepare India's forces for meeting guerilla warfare also. But I do feel. Madam, that India's foreign policy and diplomacy were no projected to the new situation.

Madam, Pakistan's intrusions and hostility had also considerably increased. In 1959 and 1960 they entered into an agreement with us that all disputes would be peacefully settled and, if not amicably settled, through mutual negotiation, would be referred to a tribunal. But Pakistan continued to make intrusions on all fronts and these intrusions increased in number. All these facts

[Prof. M. B. Lal.]

had to be taken into consideration. But, Madam, I beg to submit that our Government however continued piecemeal and spineless policy wards Pakistan and signed the recent Kutch agreement. Through this agreement our Government has agreed to refer the Indo-Pakistan dispute to a tribunal thus voluntarily agreeing to the erosion of our sovereignty. Moreover in my opinion and in the opinion of the Party to which I belong, this act constitutes a violation of solemn pledge given to the Parliament by our Prime Minister.

Madam, if we carefully study the Kutch agreement, we will find various defects in the agreement besides the debatable question whether the tribunal should consist of members none of whom belongs to India and Pakis an. Our Prime Minister even today continues to assert that we stand only for the dema-cation of the boundary, for the alignment of the boundary. But if we look into Article 3, it says:

- (i) In view of the fact that:
- (A) India claims that there is no territorial dispute as there is a well established boundary running roughly along the northern edge of the Rann of Kutch as shown in the pre-partition maps, which needs to be demarcated on the ground;
- (B) Pakis'an claims that the border between India and Pakistan in the Rann of Kutch runs roughly along the 24th Parallet as is clear from several pre-patition and post-partition documents and therefore the dispute involves some 3,500 square miles of territory;
- (C) At discussions in January 1960, it was agreed by Ministers of the two Governments that they would each collect further date, regarding the Kutch-Sind boundary and that further dis-

cussions would be held later with a view to arriving at a se.tlement of this dispute;

as soon as officials have finished the task referred to in Article which in any case will not be later than one month after the cease-fire, Ministe's of the two Governments will meet in order to agree on the determination of the border in the. light of their respective claims, and the arrangements for its demarcation. At this meeting and at any. proceeding before the Tribunal referred to in Article 3(ii) and (iv) below each Governmen' will be free to present and develop their case in full."

From this it is but obvious that whatever our assertions might be the triburnal would be forced to decide first whether it was a territorial dispute or it was a boundary dispute, whether the claim of Pakistan was a correct one or India's attitude with regard to the border was a correct one. Thus if not explicitly at least implicilly, we recognise the right of Pakistan to context her claim to 3,500 square miles of our territory.

THE DEPUTY CHAIRMAN: You have taken twen y minutes

Prov. M. B. LALL: I wi'l finish in a few minutes.

Madam the PSP strongly holds that the Kutch Agreement between India and Pakistan and the recent development in Ka hmir cannot be viewed in Isolation but must be considered the background of Pakistan and her: policy towards India The infiltration. of Fakistanis into Kashmir and their attack on our territory in a planned's way with the connivance of Pakistan, # the 'raining and the equipping of the Naga rebels and the collusion with: China have exploded the myth that, the, Indo-Pakistan, conflict can be, reso'ved through peaceful negotiations,

Madam, it might be said that when I say that the Kahmir issue and the Kutch issue need to be viewed gether in the context of the general foreign policy of Pakistan, I am wise af er events but I feel that the Government will not try to advance that argument because in the Government's document itself it is said that in the seven-month period from January to July 1965, the number of incidents on the Cease fire line in Kashmir was over 1,800 a compared to 1,522 in the who'e year 1964, and unusual interest was shown by Pakistan in our line of communication which was threatened repeatedly. In the Kargil area where it lies close to the Cease-fire line, on the night of 16-17th May, 1965, Pakistani tropps started heavy firing on our pickets and attacking with force. All these things clearly indicate that before June 1965 when this Kutch Agreement was arrived at the Covernment knew what the policy of Pakistan was any yet, it failed to reorient i's policy in the light of the new situation created by Pakistan I may further point out that while the Government documents only point out that Pakistan was trying to cut passage from Srinagar to Leh, actually infiltration had started in May, not only on August 5th night, Kashmir.

. Madam, I feel that India needs a resolu'e policy for the defence nf Kashmir and the repudiation of the Kutch Agreement; we hope that the platitudes about beaceful settlement with Pakis an and Indo-Pak Confederation would now ceare India's defence policy unfortunately, will have to be based on the assumption that for years to come China and Pakistan would work in collusion and would constitute a serious threat to India's freedom and integrity. Madam, I know Mat we, the people of India, stand for meace. We know that our great leaders Buddha and Gandhi stood for peace But I feel that none of the two taught u to be cowards. Gandhiji has repeated'y said that, satyagraha .was not meant to train people in cowardice but to train people to sacrifice their all for the cause of the freedom of the country. We have to preserve our freedom against the possible collusion and simultaneous attack China and Pakistan. Though I do not wish India to suffer from war phycosi, I do feel that we have no option but to crea e-to cultivate I shou'd sav-the spirit and will of resistance among the people of India, to make them aware of the fact that for the freedom of the country they will have o shed their blood a number of times, and unless India is strong, India would not be able to make her contribution even in preserving the peace of the world. I feel that the Government, instead of following a weakkneed policy, would try to prepare the coun ry for the defence of the land under all circumstances. I am Madam, that in Ka hmir our military is giving a good account of itself and I am sure that this fact must enabled them to regain confidence in our own strength and perhaps also in But leadership. military ther all the same, I beg to submit when the Government knew everything-that there was preparation for guerrilla warfare, that there preparation for intrugion of armed personnel into Kashmir-Government shows such a strategy that our forces were required to defend on the outskirts of Sri-Kashmir nagar. I feel that the Government must be bold enough not only re'use to have talks with Mr. Bhutto but also to say that Pakistan's aggression in Kashmir further clearly indicates that the hopes which led the Government of India to have this agreement are belied. What does the Preamble of the Agreement say? It says:--

"That this will also contribute to a reduction of the present tone sion along the entire Indo-Palistan border."

On this presumption this agreement was arrived at This presumption is falsified by Pakistan through its

[Prof. M. B. Lal.]

nostile act vities in Kashmir and I feel that the Government of India should carefully reconsider its attitude with regard to this Indo-Pakistan Agreement in the light of what happened in August, 1965 in Kashmir, and prepare the country for facing all eventualities for the defence of its dignity and territorial integrity.

3 P.M.

कमारी महितेत बल्लभभाई परेलः (ग्जरात): उपस गर्णात नहोदय प्रधान नवी अजी का वक्तऋध में बड़े गौर से सून रही **व**ी. परन्तु गुन्ने द:ख के गाय कहना पड़ता है कि मेरे दिल को इससे समाधान नही ह्या।करार के ग्रारम में तिखा गया है कि 'भारत-पाकिस्तान को समत्रो सीमा पर वर्तमान तनाव कम करने में भी सहाया निलेगो । "क्या जब चल रहो यो ग्रीर कगर पर उस्तखत होने के बाद भी बंगल, ब्रिग्स, ग्रामाम की सीमा पर पाकिस्तान का जा वर्ताव "रहा है. उससे उनको नीय समझ मे नहीं **भाती। भीर ज**ा हाल में कुछ दिनों से काश्मीर में गडवड चम्बरती है वा वह सचमुन सरहद पर का तनाव कम करने का दगहै? का इत प्रकार के बर्ताव के बाद भा इस करार को किसी तरह **का स्थान** दिया जा महत्ता है?

क्या गुजरा 'राज की बीर से कितनी बार, किस साज में कच इ हा सरहद पर गण्त बंदोलिंग हातो रहों, इउ हो जानकारी बरकार को नहीं मिली था? गण्त के बारे कें तो बाकायदा रिजस्टर रखा जाता है। सन् 1960 से 1965 तक कितने बार गण्त हुपा था पैट्रील होता रहा। इसकी जानकारी ही गई या नहीं? कंजरकोर वी होंग सूरा के बीच के हैफ के जना में है. वहा 1961 का बन में बीन बार पैट्रीलंग हुआ था। 1982 में अधिकतर सप्ढ की भारी भरती, हाई हाइडय ग्रीर ग्रनिविभिद्रेश्टल बर्वा के कारण कच्छ के रण में ध्रधिकतर पानी रहा ग्रौर उसके कारणगण्त नहीं पाई। परन्तु 1963 में चार बार जनवरी में मार्च में ग्रीर ग्रप्रैल में गम्त हुई। 1964 में पांच बार मार्च में, पांच बार ध्रप्रैन में. 9 बार मुई में पाच बार जन में, एक बार सितम्बर में एक बार नवम्बर में ग्रीर एक बार दिसम्बर में पैट्रालिंग होता रहा। 1965 की जनवरी र्तान **नारोख** तक art वैद्येलिंग होता रहा । 25 जनवरी काहो पहली बार के टायर पाये गये ग्रीर पाकिस्तान की गाड़िया न**उर** ब्राइ। जब एस० ब्राग्० पी० के कमान्डेन्ट 1-1-65 को ग्रीर 7-1-65 को कजरकोट गया तब भी कोई किसी गाडी के निणान डींग-मुराई मडक के बाच नही वड़े थे। यह मब माफ बतलाता है कि **डोग-मुगई में पाकिस्तान का कोई** नहीं या। 1965 की उपरवर्ग की ही पहलो बार पाकिस्तान रेन्जम के इन्सपैबटर न बाबा किया कि कंजरकीर उनकी हुई में है। इन सब बानों की जानकारी गुजरात सरकार से यहा दे दी गई थी, ऐसा मेरा क्याल है। यहां के ब्लाने पर गुजरात राज्य के ग्रधिकारी दिल्ली सरकार को जानकारी देने के लिए ग्राय परन्तु दुःख की बात है, यहा के ग्रफनरों को पूरी तग्ह से बातचीन करने की पुरसत नहीं थी। गुजरात राज्य के ग्रफसर जब दुबारा धाये तो उन्होंने वहा के बारे में दुबारा पूरी जानभारी दी ; लिख कर दिया ।

कम्प्र का रण यहां से काफी दूर प्रवृष्ठ दुझा है भीर कितन। ने यह प्रदेश देखा है । काश्मीर नजदीक है भीर उसके कारे में भगर कोई बात होती है तो भाप लोगों के दिलों में बाट नगती है। काश्मीर के बारे में भाप को कुछ महसूस होता है, समर कम्म के बारे में ईन्ड करेंगे तो वहां से पीछे ग्रहमदा-बाद दूर नहीं है । ग्रब तो वहां तक हाईके, सड़क भी बन जायेगो । उनका रेनके से तो सम्बन्ध है ही लेकिन उसका हवाई ग्रड्डा भुज में है ।

यह कहना कि हमारा केस बहुत मजबून है, पक्का है, तो पोछे ग्राबिट्रेशन को कैं। स्थान मिल सकता है ? यह एक ग्रजीब दलील 🛊 । क्या स्रापके पूर्वकों से प्राप्त घर में कोई भूस जा रे स्रोर कहं कि इतमें मेरा हक है तो क्या आप उत्तको निकात बाहर नही करेंगे भ्रौर ऐगा कहोगे कि मेरे पास तो दस्तावेज है, सद्त है ? स्राय उत्त मानले को पंत-कैंगले के जिए दे दोगे ग्रौर उते ग्राने-जाने के लिए मान्यता तक दे दोगे। तो मैं जानना चाहती ै कि कि त तरह का यह करार है । पाकिस्तान की तो इन्टरनेशनल बाउंडरो इन्टैक्ट रहतो है। कंतरकोट तक हम स्राते-नाते रह सकते हैं, तो इसका मतलब क्या है ? क्या हमारो फौन यहां जा सकतो है ? पाकिस्तान को डोंग से सूराई तक एक लम्बो ट्रैक पर, **पै**टे़।लिंग का मान्य रखा गया है । पाकिस्तान को जिद को वजह से 3 500 मील की हमारी भूमि को ग्राबिट्रेशन के लिए दे दिया गया है। क्या ब्रिटेन के प्राइम मिनिस्टर साहब ने कच्छ का रण देखा है ? हमारी 3,500 मील लम्बो भूमि मिलिटरी तौर पर खाली कर दी गई है और एक तरह से न्यूट्रल जोन बना दिया गया है।

तीन विदेशियों को पंच के रूप में मान लेने की बात तय हुई है। ये लोग ही पंच हैं, कोर्ट है, जिस पर कोई अपील नहीं और एक तरह से पुलिस भी वही, कारण जो फैं। ला हो उसका अमल हो, वह भी उसको हो देखना है। क्या अब भो पाकिस्तान की नोयत पर पूरो तरह से प्रकाश नहीं पड़ा है और आज तो आसाम की सीना पर भी पाकिस्तान की फोजें जना हो रहो हैं, तब भो क्या सनझौते को मान्य रखा जा सकता है? पाकिस्तान का काशमोर में इस समय जो कुछ कर रहा है, 543 RS—6.

उसको देखते हुए 3 500 वर्ग मोल की भू(म को ग्राबिंद्रेशन के सुपूर्व कर देना क्या उचित वात है ? 20 या 25 मोल को बात नहीं है; बल्कि 3500 वर्ग मोल भूमि की बात है जो कि बाउंडरी का मामला नही है बल्कि एक टैरिटोरियल डिसप्यूट हो जाता है, फिर भी उससे बातचोत करना उचित है ?

प्रधान मंत्री जी कहते हैं कि इस बारे में गुजरात राज्य से बातचीत हुई थी। लन्दन में उनका रिएक्शन आप को मिल गया होगा, ऐता मैं मानती हूं। परन्तु ऐता लगता है कि आप को रिएक्शन का काई महन्व नहीं लगा और आप ने उतको इननोर करना ही उचित समझा।

काश्मीर में पाकिस्तान जिस तरह से हमला कर रहा है, ग्रांसाम की सरहद पर पाकिस्तान की फोज जिस तरह से जमा हो रही है, जैसा कि ग्राज के ग्रखवारों से माजूम होता है, उसते साफ मालूम होता है कि पाकिस्तान की नोयत किस तरह की है ग्रोर वह सीमा पर किस तरह से तनाव को बनाये रखना चाहता है, क्या यह बाउ हमारी ग्रांख खोलने के लिए काफी नहीं है। पाकि-स्तान कुछ भी करे तो भी कच्छ करार को मान्य रखना होगा, इस पर सोचने का समय क्या नहीं ग्राया है ?

अन्त में मुझे एक बात पूछनी है कि काश्मीर में आज जो कुछ गुजर रहा है, उस में व्यस्त रहते हुए कच्छ को सरहद के बारे में हमें बेफिक, पेपरवाह नहीं रहना है ना ?

6 स्ट्रेटेजिक रोड के बारे में 25 करोइ हित्रया खर्च करने का यहां से तय हुया है, जिसके बारे में 10 जून को गुजरात सरकार ने इन्होमेट ग्रीर प्लान भेज दिये हैं। मैं यह जानना चाहती हूं कि इस काम पर सोचने में कितना समय लगेगा ग्रीर यह काम कब शुरू होगा ?

# [कुमारी मनिवेन वल्लभभाई पटेल]

किसो जगह दबाव डालकर, किसी जगह पर ग्राबिट्रेशन से, किसी जगह पर इन्फिलट्रेशन से, हमारो सीमाग्रों पर ग्राक्षमण करके पाकिस्तान हमारी भृमि पर कब्जा करना चाहता है। हम कहां तक ग्रीर कब तक इस तरह की चाज का बर्दाश्त कर सकते हैं ग्रीर कहां तक इस हालत में हम कच्छ करार में बंधा रहना चाहते हैं या उसको मान्य रखना चाहते हैं?

यह बात मैं बहुत दुःख श्रौर कष्ट से कह रही हूं श्रौर इसिलए मै प्रधान मंत्री जी से साफ साफ सब जानना चाहती हूं कि वे क्या करना चाहते हैं?

SHRI ANAND CHAND (Bihar): Madam Deputy Chairman, I might respectfully point out that some of us, I think, have transgressed from the immediate problem which is before this House, namely, the agreement with Pakistan regarding cease-fire in Kutch and the establishment of a tribunal which is to deal ultimately with the problem as to where the territory of India and Pakistan lies. That, to my mind, is the important point. I know that happenings in Kashmir, the inflow of infiltrators there, the sabotage other activities which are taking place there have clouded the minds of the Members and there has been a vociferous cry from inside House as well as from the people at that retaliatory measures should be taken. One of such measures is suggested to be the abrogation of the Kutch agreement. I personally would respectfully submit to the House that we should not be carried away by this excitement. Rather we should focus our attention on the problem as it existed, Pakistan made its incursions into the Kutch territory. Let us separate the problem of Kashmir altogether. I am glad the Prime Minister when moved the Molion this morning was at pains to explain to us all here that

the Kashmir problem as such is one wnich has no connection Kutch Agreement, neither is there any proposal before the Government nor there ever is going to be in the future some kind of an agreement on the boundaries or borders of Kashmir as is envisaged in the Kutch Agreement. Therefore once we isolate this from the happenings at Kashmir present, I think we will be apply our minds much more clearly without bias to the contents of Agreement itself. I was rather concerned when my friend Mr. Vajpayee from there raised two objections in the very beginning, constitutional objections, he called them. One was that the Government was not competent to enter into any agreement which ceded any part of the territory of India to another Government without consent of the people of the Stateout concerned. Now if we examine article 1 very carefully, it establishes territories of the Union. It says quite clearly that India is a Union which shall consist of States and Territories. Now those territories are defined in the First Schedule. In that Schedule we see the State of Gujarat. Now the boundaries of Gujarat are the boundaries which came into being with the passage of the Bombay Reorganisation Act in 1960. If we go into the provisions of this Act, we will see that besides other areas or districts of the then existing Bombay State which was a composite State consisting both and Gujarat, there of Maharachtra was the district of Kutch. Kutch, at that time, was a part of the larger Bombay State. What has happened? That Kutch district has now under the Bombay State Reorganisation Act into the Gujarat State what does it say? It says that boundaries of the State shall be those which were the boundaries of Gujarat. There is no que tion that Kutch forms part of Gujarat. That is not the issue. The issue is what are the territorial limits of Gujarat vis-a-vie the Rann of Kutch That is the point at issue But the determining of that point whether the Rann of Kutch as a whole

or a part is a part of Kutch and therefore of the State of Gujarat is one of the things which this Agreement aims to bring about. Therefore I respectfully submit that there is nothing in this Agreement which in any way abrogates or does not take into considerations the provisions of the Constitution. It is perfectly in consonance with the Constitution. The Centre has got the right to discuss with Pakistan what are the boundaries of the district of Kutch, how much of the Rann is to be included. Of cour e our contention is that the whole of Rann is part of Kutch. Their contention otherwise but the very fact that we are discussing does not mean that the jurisdiction or territorial limits Gujarat are in any way being unilaterally altered. That is all that would respectfully submit.

Coming to the dispute proper, ever since Independence and even before the State of Kutch has had its s'rategic importance, it was realised the time when Sardar Patel brought about the United States of Kathiawad, the Union of what we call Saurashtra, at that time Kutch, although part of the Western States Agency, kept outside the orbit of this Union of Saurashtra and it was taken over as a separate Chief Commissioner's Province. Public memory is proverbially short but I would like, with your permission, to read out a few lines from para 118 of the White Paper on the Indian States which was issued sometime in the beginning of 1950.

Para 188 of the White Paper says:

"Another important State which was taken over under the Central Administration was Kutch. This State has an area of 17,249 square miles, of which 8,461 miles is inhabited by a population of a little over half a million. The remaining area is occupied by what is known as the Rann of Kutch which is a wasteland flooded with water during most part of the year."

Even in 1953 we were clear that so far as the Rann was concerned, it was

part of the Kutch State and when Kutch became integrated with India, not only the Kutch State proper but the Rann itself came under the jurisdiction of the Indian Government and has been administered as such.

Now comes the point as to why then should this dispute at all have arisen. On that if Members will go back into the past a little, they will find that ever since 1948, Pakistan has been contest-It has put forward continuously the assumptions or assertions that the Rann of Kurch is not wholly Indian territory. It was done first in 1948, in a note which was sent by the Pakistan High Commissioner to the Indian High Commission and thereafter right up to 1958 there have been exchanges between our External Affairs Ministry and the Government of Pakistan regarding the dispute in Kutch, so much so, that when the meeting of the representatives of the two States took place in 1960, Kutch was discussed and it was agreed that a study would be made as to where the border lay and later on the Conference would take Now let us skip from 1960. In Pakistan launched this unprovoked attack on Indian positions in the Rann of Kut h. That is history but at the same time when we were meeting the challenge which was posed by Pakistan in that area, the Prime Minister made a statement in Parliament on April 1965 which of course is known to all of us but I would like, with your permission, to quote a few lines from that. In his speech the Prime Minister said:

"Pakistan must give up its warlike activities. If it does, I see no reason why the simple fact of determining what was the actual boundary between the erstwhile province of Sind and the State of Kutch and what is the boundary between India and Pakistan cannot be settled across the table."

That is the policy statement which was made by the Head of the Government and that is a policy statement about which I believe no objection at that time was raised from either side

#### [Shri Anand Chand.]

of the House, whether it was from this side or from the side of the Opposition. Now this Agreement is entirely consonance with that policy. policy is that there was no reason why if Pakistan left its aggressive intentions, the question could not be discussed across the table. Well, Pakistan has gone back. As the Prime Minister was at pains to tell us this morning, the whole of the Rann has been evaluated. We have gone back to our posts except for a small area which they were patrolling. The position taken by the Prime Minister and the Government that the strtus quo ante as it existed on 1st January 1965 must be brought about before there is a cessation of hostilities and further ta ks-that has been fully satisfied. No one has questioned this that Pakistan has reverted back to where she was on 1st January 1965. Now that being the position, the other things automatically follow and I see no reason why we are raising such a hue and cry and saying that this Agreement itself is a surrender of sovereignty or that we are giving away something which we have no right to do. All that is being done is that Pakistan having reverted back to its position that it occupied previous to 1st January 1965, India, as it had declared repeatedly, is honour-bound now to go ahead and to find out the avenues of sitting across the table and trying to find out the determination of the boundary. Now there has been a lot of criticism that there has to be this determination and demarcation Tf I remember words aright, much emphasis has been placed on these words. Thev say made that the Agreement has been for determination and demarcation of the border in that area. T respectfully submit that there can be no demarcation without determination. Unless we know where the boundary lies, we cannot determine it. the question is that from our point of view it has been made quite clear that the boundary is as it was at the time when partition took place. that the Indian side of the border was wherever the Kutch boundary in the Rann existed at that time. But Pakistan does not a cept this proposition. So all that has to be done is that the boundary has to be determined first and then demarcated on the ground.

Now another flaw that has pointed out in this Agreement is that Pakistan's c.aim of 3,500 square miles of Indian territory has been accepted. I do not think so. If we read Article 3, very clearly it says "India claims that there is no territorial dispute as there is a well established boundary running roughly along" such and su h, and that "Pakistan claims that the border between India and Pakistan \* \* \* runs roughly alcag" such and such. Well, it only says a factual position, that India says that our boundary is at a particular point, and Pakistan says. "No, this is wrong; the boundary of Pakistan or that of the province of Sind is at such and such a po'nt." Therefore, all these questions having arison, there is this Agreement to find out where the actual boundary lies. So there has to be a demarcation of that boundary only—I submit—after determination as to where it is.

Now the other point that was made was the objection raised to this portion in the Agreement "for determination of the border in the light of their respective claims and evidence (the Tribunal). produced before it" Now those are words which usually used in all these where there are territorial disputes. T mean when two parties fall out and they appoint arbitrators, or they refer them to a court of arbitration. naturally, the claims of both sides as well as the evidence which they have to lead has to be placed there, before the tribunal itself. It is not a judicial proceeding, but it is a kind of quasi-judicial body, and therefore it has to be given both sides of the picture, and when they come to conclusion then, naturally, they will give the decision as to where actually the boundary lies. Of course, India hopes and we all hope that our case

as such is water-tight, and that Pakistan has no claims whatsoever in the Rann of Kutch, and by history, by maps, by tradition, by our actual possession of the territory, there is no reason to believe that we are going to lose that territory. Let us not be unduly excited about an imaginary possibility that we are going to lose this territory and something should be done to stop it straightway. That way an impression, I may would be created in the mind of the Tribunal itself, that our case weak and so we were worried, Parliament was very much worried that they might take away all 3.500 square miles of territory. So I do not want that kind of defeatist mentality to prevail. Why should we be afraid? If our case is just, if our maps are right, if our boundary line is correctly drawn-I have no doubt it is-I have consulted many records myself in the past few days-I see reason why we should object to or in any way hesitate in referring it to an international body.

That brings me to the last point—I do not want to take more time of the House—and it is this. Now there is going to be no meeting of the Foreign Ministers of Pakistan and India.

I might be pardoned; there are very many senior Members in this House: my knowledge about strategy and political acumen is very limited but I personally would have thought, in the context in which we are seeing this Kutch Agreement, when Government is so clear in its mind that the happenings in Kashmir have nothing to do insofar as the Kutch Agreement itself is concerned, I one was rather distressed to find that there was not going to be a meeting of Ministers. I would the two Foreign have thought that, when we had come to an Agreement then whatever flows from that Agreement, might we follow. I am sure Pakistan, by sending its Foreign Minister to India, would not have budged one from their stand that the territory which they claim theirs is-up to the 24th Parallel. I admit all that but,

at the same time, if they had said so once again, I do not think it would have injured our cause. Of course so far as the sentiments of the country were concerned, they would be more injured because of the mistake of the Minister of Pakistan himself in saying what he said-I was rather sorry to read that. He said somewhere, in relation to Kashmir, that although Pakistan was not interested, or was not involved in the who were going and infiltrating into Kashmir and causing all this trouble. still Pakistan had a lot of sympathy for oppressed people everywhere. do not like to bring in that issue here. and I believe in a way, perhaps it serves him right to be told-for his attitude about Kashmir-that perhaps it is best that he does not come to the conference table here and the dispute as such goes directly to the Tribunal.

Now one word about the Tribunal, and I would submit that we have to be very careful on whom we put the burden of representing India's in the Tribunal itself. I think that is a point which must be very carefully thought out. I do not know Pakistan's attitude might be, the British Government had come in mediator between as a Pakistan and India, there was criticism of the British Prime Minister and of the British people, that they sided with Pakistan and that therefore they have done this, it is their draft, and so on. Well, in a way it might be true—I do not know-but if we look to the other side, we will be quite clear, and let us be quite clear in our mind that Britain, in spite of its position nowthe position it occupies in the world now is not the position which it held once; it had empires and so on-still, is the senior partner of the Commonwealth, a Commonwealth of which we are a member still, and as such Mr. Harold Wilson, as a senior member of the Commonwealth Prime Ministers' entity, if he sent a proposal, there was nothing wrong. and should not say that we won't touch it. because it emanated from the British [Shri Anand Chand.]

Now I do not know, Madam Deputy Chairman, as to whom Pakistan would select as their referee on the Tribunal. but if I am to be allowed to make a suggestion, my suggestion to Government would be that we should very seriously consider as to should be our nominee on the Tribunal, and I hope I am not transgressing my limits if I would suggest two names, and the first name that comes to my mind automatically is the name of the Union of Soviet Socialist Republics. I think we should ask if they would be interested in sponsoring our cause in this particular dis-The Prime Minister has been there recently; the Soviet stand has been that they stand for an amicable settlement of the dispute between India and Pakistan in the Kutch area. I do not see why, if they are so interested, they would not agree if we ask them to be one of the referees from our side. And if for certain Soviet reasons the Union not prepared to come and act, then I would turn my eye inwards into the Commonwealth countries themselves. Of course there are tries in Africa with whom we very close relations. There are countries elsewhere also, but my mind wanders and it goes to Canada; would suggest the name of Canada for two reasons; one, that Canada is not so deeply involved in the European and Asian troubles, in all the conflagrations here, as other countries of the Commonwealth are; two, that it has been working with us Vietnam and we have close association insofar as the Vietnam trouble is concerned, and the approach the Government of India and Canadian Government on the bombing in North Vietnam has been identical. So, Madam Deputy Chairman, if for some reason or the other, we are not able to persuade the U.S.S.R. to come to our side in this particular Tribunal, I would suggest that ask Canada to be the sponsor insofar as our case before the Tribunal is concerned.

 $Thi_{S}$   $i_{S}$  all I have to say. Thank you.

श्री श्रटल बिहारी वाजपेयी: महोदया, 3 मई को इस सदन ने एक संकल्प किया था, वह एक पवित्र सकल्प था जो सर्वसम्मित से किया गया था। उस संकल्प का श्रन्तिम भाग मैं पढ़ना चाहंगा:

"With hope and faith, this House affirms the firm resolve of the Indian people to drive out the aggressor from the sacred soil of India."

श्राज जब हम कच्छ समझौते पर विचार कर रहे हैं तो पहली कसौटी उस समझौते को कसने की यह है कि क्या 3 मई का हमारा संकल्प उस समझौते से पूरा होता है ? क्या पाकिस्तान रण कच्छ को पूरी तरह से खाली कर के चला गया ? क्या ग्रब रण कच्छ में पाकिस्तान का ग्रस्तित्व नहीं है ? क्या रण कच्छ में पूरी तरह से हमारा प्रभुत्व कायम हो गया ? भ्राज प्रधान मंत्री जी ने सवेरे कहा कि सारा रण कच्छ खाली हो गया है। क्या सारे रण कच्छ में वह 20 मील की पड़ी नहीं श्राती जिसमें पाकिस्तान को गश्त करने का श्रधिकार दिया गया है ? क्या वह रण कच्छ का हिस्सा नहीं है ? क्या वह पवित्र नहीं है ? प्रधान मंत्री ने कहाथाः

"There is no question of surrending any part of our territory not an inch of it."

यही भाषा गृह-मंत्री श्री गुलजारी लाल नन्दा ने बोली थी। 14 मई को जब इस सदन की बैठक स्थिगित होने जा रही थी, तब उन्होंने कहा था:

"We will not succumb to pressure. There is no question of succumbing to any force, to any aggression and there can be no question of our surrendering even an inch of our sacred soil anywhere else."

क्या 20 मील एक इंच से भी छोटा होता है <sup>?</sup> कोई भी यह नहीं कहेगा कि इंच इंच को श्राक्रमणकारी के चंगुल से मुक्त कराने की हमारी प्रतिज्ञा पूरी हो गई। प्रधान मंत्री जी कहते हैं कि रण कच्छ से पाकिस्तान की सेनाएं हट गई। सेनाएं तो हमारी भी हट गई। पाकिस्तान की सेनाएं इसलिए हट गई कि वे श्राक्रमणकारी सेनाएं थीं, वे जबरदस्ती कच्छ रण में घुसी थीं। मगर रण कच्छ से हमारी सेनाएं क्यों हट गई? यदि रण कच्छ हमारा है, यदि भारत का भाग है, तो हमारी सेनाएं वहां से क्यों हटीं?

कहा जाता है कि 1 जनवरी, 1965 को हमारी सेनाएं वहां नहीं थीं। यह तारीख कैसे भ्राई, मैं इसकी चर्चा बाद में करूंगा। लेकिन मैं पूछना चाहता हूं कि यह ठीक है कि 1 जनवरी, 1965 को हमारी सेनाएं वहां नहीं थीं, मगर क्या हमें वहां भ्रपनी सेनाएं रखने का भ्रधिकार भी नहीं था? क्या भ्राज वह भ्रधिकार कायम है ? क्या श्राज हम चाहें तो रण कच्छ में सेनाएं भेज सकते है ? कोई जमीन किसी देश का ग्रंग है या नहीं इसको जानने की जो बहत सी कसौटियां हैं उनमें एक कसौटी यह भी है कि वह देश उस जमीन पर भ्रपनी सेना रख सकता है या नहीं। यह सर्वप्रभुता की एक निशानी है। रण कच्छ हमारा है, मगर हम वहां सेना नहीं रख सकते। हम ने सेना रखने के भ्रधिकार का परित्याग कर दिया । पाकिस्तान के आक्रमण के बाद हम वहां फौज नहीं रखेंगे । क्या समझौते की यह शर्त हमारी प्रभुसत्ता पर एक श्रतिक्रमण नहीं है ? क्या यह 3 मई की शपथ के खिलाफ नहीं है ? उस समय हम ने सेना नहीं रखी; क्योंकि हम ने सेना रखने की भ्रावश्यकता नहीं समझी । वह निर्णय हमारा श्रपना निर्णय था, वह एक स्वतंत्र देश का निर्णय था, वह किसी के दबाव में भ्रा कर, किसी के बलप्रयोग के सामने झक कर नहीं किया गया था । मगर भ्राज का निर्णय हमारा भ्रपना निर्णय नहीं है। पाकिस्तान ने कच्छ में भ्राक्रमण किया, उस भ्राक्रमण के लिए उसको सजा देने के बजाय हम उसके पाप पर पर्दा डाल रहे हैं, भ्रपनी सर्वप्रभुता के श्रधिकार का परित्याग कर रहे हैं भ्रौर प्रधान मंत्री जी चाहते है कि हम इस स्थिति की स्रोर से भ्राख मुद्र लें।

प्रधान मंत्री ने कहा, कच्छ के रण में हमारी पुलिस है। कच्छ के रण में पुलिस तो पाकिस्तान की भी है, फर्क इतना ही है कि उनकी पुलिस थोड़ी जमीन पर है और हमारी पुलिस ज्यादा जमीन पर है । वे हमारी जमीन पर क्यों हैं ? उन्हें हमने गश्त का अधिकार कैसे दिया ? दूसरे, हम जितनी पुलिस चाहें कच्छ के रण में नहीं रख सकते । इस श्रपमानजनक समझौते में यह कहा गया है कि छदबेट में जितनी पुलिस हमारी 1 जनवरी, 1965 को थी हम उतनी पुलिस रख सकते हैं, ज्यादा नहीं। हम कंजरकोट में चौकी कायम नहीं कर सकते, गश्त करने के लिए जा सकते हैं, चौकी नहीं बना सकते, इसलिए कि पहले हमारी चौकी नहीं थी। पहले चौकी न रखने का हमारा अपना निर्णय था, उसमें पाकिस्तान भागीदार नहीं था । स्रब हम छदबेट के भ्रलावा कहीं चौकी नहीं बना सकते । हम छदबेट में जितने सिपाही रखना चाहें नहीं रख सकते । हम बियरबेट में चौकी नहीं बना सकते । हमारे बहादुर जवानों ने सरदार चौकी. विगकोट चौकी को श्रपना जोर ग्रजमा कर वापस लिया था, लेकिन श्रब वहां हम चौकी नहीं कायम कर सकते । प्रधान मंत्री ने 15 श्रगस्त को लालिकले पर झंडा फहराया । मैं पूछना चाहता हूं कि क्या कंजरकोट में तिरंगा झंडा फहराया गया ? कोई माई का लाल कंजरकोट में झंडा फहराने के लिए होना चाहिए था। प्रधान मंत्री कहते हैं कि हमने कंजरकोट वापिस ले लिया । किस भ्रयं में वापिस ले लिया ? हम वहां चौकी नहीं बना सकते, हम वहां तिरंगा झंडा नहीं फहरा सकते श्रौर पाकिस्तान को भी हम ने कंजरकोट तक गश्त करने का अधिकार दे दिया।

#### [श्री ग्रटल बिहारी वाज्येयी]

श्राज स्थित क्या है ? पाकिस्तान की सेनाएं श्रंतर्राष्ट्रीय सीमा पर जमी हैं, वे पीर्छ नहीं हटीं, वह युद्ध के लिए सन्नद्ध हैं श्रीर हमारी सेना कच्छ के रण को खाली कर के पीछे श्रा कर खड़ी हैं। यदि परिस्थिति बिगड़ गई, फिर श्राक्रमण हो गया तो सेनाएं न रखने की जो सजा हमें कच्छ में पहले श्राक्रमण के समय मिली क्या वह फिर से नहीं भुगतनी पड़ेगी ?

महोदया, यह समझौता एक श्रौर भी म्राधार पर भ्रापत्तिजनक है। प्रधान मंत्री जी कहते हैं कि मैंने वचन दिया था कि 1 जनवरी 1965 की स्थिति जब तक कायम नहीं होगी पाकिस्तान से बात नहीं करूंगा ग्रीर 1 जनवरी. 1965 की स्थिति कायम हो गई। मेरे लिये यह श्रभी भी रहस्य है कि 1 जनवरी 1965 की तिथि कैसे भाई? वह इसलिए ग्राई कि सरकार ने कहा था कि कच्छ के रण में पाकिस्तान<sup>े</sup> पहली बार 25 जनवरी को घुसा। मैं 1 जनवरी, 1965 की स्थिति के कायम होने का यही प्रशं समझ सकता हुं। वह केवल प्राक्रमण के श्रारम्भ की तिथि थी, 1 जनवरी, 1965 से पहले पाकिस्तान का कच्छ पर भ्राक्रमण नहीं था, उसकी गण्त नहीं थी, उसकी घुसपैठ नहीं थी, घुसपैठ शुरू हुई 25 जनवरी से, यह सरकार की श्रीर से इस सदन में कहा गया था ग्रौर इसलिए हम ने 1 जनवरी, 1965 पर श्रापत्ति नहीं की । हमारा माथा ठनकना चाहिए था कि प्रधान मंत्री 1 जनवरी, 1965 की रट बार बार क्यों लगा रहे हैं। लेकिन जब सरकार की ग्रोर से यह वक्तव्य दिया गया कि पाकिस्तानी पहली बार 25 जनवरी को घुसे हैं तो हम ने श्रापत्ति नहीं की और हम ने समझा कि भ्राक्रमण के पूर्व की स्थिति कायम होगी। मगर ऐसा नहीं हुन्ना। म्राज हम वहा सेनाएं नहीं रख सकते। इसका समर्थन किया जा रहा है 1 जनवरी 1965 के नाम पर, पाकिस्तान के गश्त

करने के प्रधिकार की वकालत की जा रही है 1 जनवरी: 1965 के नाम प , श्रीर कहा जा रहा है कि प्रधान मंत्री ने श्रपना बचन पूरा कर दिया। प्रधान मंत्री जी ने श्रपना वचन पुरा नहीं किया है। 1 जनवरी 1965 की बात इसी संदर्भ में कही गई थी कि पाकिस्तान की घुस-पैठ 25 जनवरी से शुरू हुई है भौर भ्रगर 1 जनवरी, 1965 की स्थिति भ्रायेगी तो पाकिस्तानी किसी भी रूप में कच्छ में विद्यमान नहीं होंगे । लेकिन मैं यह जानना चाहता हं कि क्या 1 जनवरी, 1965 की बात कहने से पहले गुजरात की सरकार से विचार-विमर्श किया गया था ? क्या इस समझौते पर दस्तखत करने से पहल गुजरात सरकार से कहा गया था कि पाकिस्तान ने 1 जनवरी, 1965 से पहले गश्त करने के जो प्रमाण दिये हैं उन प्रमाणों का गुजरात सरकार खंडन करे। प्रधान मंत्री जी ने कल लोक सभा में कहा कि हमारे श्रफसरों की बात हुई थी, मगर जब समझौता हुन्ना तब हम ने गुजरात की सरकार को नहीं पूछा। मैं जानना चाहता हूं कि लन्दन में समझौते को श्रपनी प्रारम्भिक स्वीकृति देते समय श्रीर जब पाकिस्तान की सरकार ने गश्त के ग्रधिकार के बारे में ब्रिटेन की सरकार को सब्त पेश किया तो क्या प्रधान मंत्री ने गुजरात की सरकार के सब्त को उनके सामने रखा? कुछ जानकारी मेरे पास है जिसे मैं सदन के सामने रखना चाहता हूं ग्रौर जिससे स्पष्ट होगा कि कच्छ के जिस क्षेत्र में हम ने पाकिस्तान को गश्त करने का श्रधिकार दिया है वह भ्रधिकार उनके रिकार्ड से साबित नहीं होता । मैं नहीं जानता पाकिस्तान ने कौन से रिकार्ड दिखाये। कहते हैं उन्होंने कुछ गश्त के रजिस्टर दिखाये। क्या रजिस्टर जाली नहीं बन सकते? जो लोग व्यापार करते है वे जानते हैं कि रजिस्टर कैसे बनते हैं. कैसे बदलते हैं। ग्रीर ग्रगर उनका रजिस्टर देखा गया तो क्या हमारा रजिस्टर देखा गया ? गुजरात की जो बार्डर की रिज़र्व पुलिस है वह किन किन तारीखों में रण कच्छ में गरत

करती रही ? प्रव ये तारीखें कोई रहस्य का विषय नहीं हैं। उन तारीखों का उदघाटन हो चुका है। मैं सब तारीखें नहीं गिनाऊंगा। मैं एक ही तारीख की ग्रोर संकेत करता हं। 5 फरवरी को भारत की प्रार्थना पर पाकि-स्तानी रेन्जर्स के एक इन्सपेक्टर की ग्रौर छदबेट में हमारी गैरीसन के एक प्राफिसर कमान्डेन्ट की बैठक हुई जिसमें पाक श्राफिसर ने माना कि जो पहियों के निशान हैं वे ताजा निशान हैं श्रीर उसने यह भी माना कि पहले कुछ ऊंट निकले थे। लेकिन डिंग सराई की सड़क पर, पट्टियों पर, पहियों के निशान नहीं थे। 7 जनवरी को हमारे गश्त करने वाले गये-वहां कोई सड़क नहीं थी। हमारे गैरीसन के प्रसिस्टेन्ट कमान्डेन्ट वहां गये थे, उन्होंने रिपोर्ट नहीं दी कि वहां सड़क देखी गई है । बाद में वहां एक हेड कान्सटेबल मश्त करने गया था; उसने भी निशान नहीं देखे । इसीलिये हमारी सरकार ने कहा था कि 25 जनवरी से पहले वहां पाकिस्तान की गश्त नहीं थी, पाकिस्तान घुसा नहीं था। मैं जानना चाहता हूं, प्रधान मंत्री इस सब्त पर ग्रड़े क्यों नहीं ? उन्होंने क्यों नहीं कहा कि जो भी गश्त शुरू हुई वह 25 जनवरी या उसके बाद शुरू हुई, 1 जनवरी के पहले नहीं?

यदि यह मान भी लिया जाये कि पाकिस्तान 1 जनवरी से पहले गश्त करता था तो वह गश्त चोरी-छिपे करता था। वह गश्त एक आक्रमण था, वह गश्त 1960 के समझौते के खिलाफ थी, क्योंकि समझौते में जो ग्राउन्ड रूल्स बने उसमें कहा गया है कि:

"Each side will inform the other about actual patrol by it or any change thereto if it falls within fifty yards of the boundary".

भ्रगर सीमा के 50 गज के भीतर भी गश्त हो तो पाकिस्तान को हमें खबर देनी चाहिये थी। यह गश्त तो हमारी सीमा पार करके होती थी। उन्होंने ग्राउन्ड रूल्स का उल्लंघन

कर दिया, एक द्ष्टि से यह धरती पर श्राक्रमण किया । चोरी-छिपे वह काम चलता रहा श्रीर सरकार को पता नहीं लगा, या लगा तो हमें पता नहीं लगने दिया । दोनों द्ष्टियों से सरकार का निकम्मापन सावित होता है। ग्रगर पाकिस्तान 1 जनवरी, 1965 से पहले कच्छ के रण में गश्त कर रहा था तो यह सरकार श्रपने पद पर रहने के योग्ध नहीं है, यह सीमात्रों की रक्षा करने में समर्थ नहीं है, यह सरकार "इंच इंच भूमि की हिफाजत हम करेंगे" यह कसम खाने लायक नहीं है। इस सरकार में ग्रगर स्वाभिमान है तो इसे श्रपना इस्तीफा दे देना चाहिये। या फिर शास्त्री जी कहें कि मुझे मालूम नहीं था। यह भी भ्रात्म-निन्दा करना होगा । भ्रौर श्रगर मालुम नहीं था फिर भी लन्दन में श्रड सकते थे। जो ट्रेसपास था उस कानुनी जामा नहीं पहनाया जा सकता; जो चोरी से घ्सपैठ थी उसे भ्रधिकार का रूप नहीं दिया जा सकता। वह कच्छ के रण में चोरी से घुसे थे, हमें ग्रंधकार में रख कर घुसे थे। हम दिन दोपहरी में वह श्रधिकार नहीं मान सकते । श्रगर पाकिस्तान कच्छ के रूण को खाली नहीं वरता तो हमें परिणामों को भुगतने के लिये तैयार रहना चाहिये था। किन्तु शास्त्री जी मान गये। मुझे सन्देह है, यह समझौता दिल्ली में हुन्ना है या लन्दन में हुआ है ? यह मंत्रिमंडल के कमरे में हुआ है, या बिकिंघम पैलेस के किसी कमरे में हम्रा है ? इस समझौते में ब्रिटेन का दबाव कितना है ? क्यों नहीं प्रधान मंत्री जी को 3 मई की प्रतिज्ञा याद रही, क्यों नहीं देश को दिये गये श्राश्वासनों का उन्हें समरण रहा? देश का मनोबल अगर बनाये रखना है. तो यह वचन भंग करके नहीं हो सकता।

महोदया, प्रधान मंत्री जी ने बार बार इस सदन में कहा कि हम कच्छ के रण में कोई क्षेत्रीय विवाद नहीं मानेंगे। 1959-60 के समझौते का स्मरण उन्हें विरोधी दलों ने दिलाया है, सरदार स्वर्ण सिंह ने नहीं, जो यह श्रपमानजनक ग्रौर स्वत समझौता करके

# [शी शटल बिहारी वाजपेयी]

भ्राये थे । उन्हें सदन में जवाब देना चाहिय कि ग्राज जिस 1959-60 के समझौतों का हवाला देकर कच्छ में पाकिस्तान के पाप पर परदा डालने का प्रयत्न किया जा रहा है, वह समझौता कसे किया गया ? समझौते में यह तो कहीं लिखा नहीं है कि पाकिस्तान ने 3.500 वर्ग मील पर दावा किया था. अन्यथा हम उस पर भ्रापत्ति करते । लेकिन सरदार स्वर्ण सिंह को मालूम था कि पाकिस्तान का वादा क्या था । भ्रपना दावा पाकिस्तान श्रीर तरीकों से भी बता चका है। दो साल पहले जब प्रेसीडेन्ट भ्रयब भ्रमेरिका गये थे तो पाकिस्तान की इम्बेसी ने एक ऐसा नक्शा बांटा था जिसमें श्राधा रण कच्छ नहीं, पूरा रण कच्छ उनके हिस्से में दिखलाया गया था। वह नक्शा वाराणसी से प्रकाशित "ग्राज" के मालिक नई दिल्ली लाये थे। भाज के प्रधान मंत्री उस समय मंत्री नहीं थे. वे कामराज योजना में पद-त्याग कर गये थे। वह नक्शा उन्होंने देखा, वह विदेश मंत्रालय को उन्होंने भेजा । मगर विदेश मंत्रालय ने उस नक्शे पर क्या किया, कोई नहीं जानता। प्रधान मंत्री को 1959-60 के समझौते का स्मरण नहीं रहा, जब हमने उन्हें स्मरण दिलाया तो कहा गया कि उस समझौते में हमने क्षेत्रीय विवाद नहीं माना; हमारी सीमा तय है, नक्शे पर तय है, केवल यह तय होना बाकी है कि जो नक्शे पर है वह धरती पर कहां लाई जाय । केवल सीमांकन होना है, सीमा का निर्धारण नहीं होना है। शास्त्री जी ने बार बार कहा कि हम कोई क्षेत्रीय विवाद नहीं मानेंगे। फिर शास्त्री जी इस बात पर भ्रडे क्यों नहीं ?

कहा जाता है, 1959-60 का समझौता हमारे मार्ग में बाधक था। क्या पाकिस्तान ने 1959-60 के समझौते का पालन किया ? मैंने उदाहरण दिया है कि उसने ग्राउण्ड रूल्स तोड़ दिये। समझौते की एक शर्त यह भी थी कि भारत ग्रौर पाकिस्तान में से कोई

बल प्रयोग नहीं करेगा, कोई यथास्थिति को नहीं बदलेगा। श्राक्रमण करने का तो सवाल ही पैदा नहीं होता । किन्तू पाकिस्तान ने कच्छ के रण पर खुला भ्राक्रमण किया। हमारे प्रतिनिधि श्री चत्रवर्ती ने यनाइटेड नेशन्स में चिट्ठी लिख कर कहा कि यह खुला भ्राक्रमण है, पाकिस्तान का दावा बेहदा है ग्रौर श्रपने बहदा दावों को मनवाने के लिये वह बल प्रयोग कर रहा है, कच्छ कोई क्षेत्रीय विवाद नहीं है। हमने 1959-60 के समझौते को भंग क्यों नहीं कर दिया ? क्या समझौते एकतरफा होते हैं। दूसरा पक्ष समझौते का पालन न करे, उन्हें तोडता जाय, तो क्या हम एक तरफ से समझौतों में बंधे रह सकते हैं ? सारा देश प्रधान मंत्री का साथ देता. सभी विरोधी दल सरकार की इस नीति का समर्थन करते कि कच्छ के रण में पाकिस्तान ने श्राक्रमण करके उन समझौतों को ही तोड़ दिया है ग्रीर भ्रब उन समझौतों के पालन का कोई कारण पैदा नहीं होता । किन्तु यह नहीं किया गया।

मैंने श्राज प्रातःकाल जो कुछ कहा था उसको मैं दोहराता हुं। 1959-60 के समझीते से भी प्रधान मंत्री श्रागे बढ गये हैं । न्यायाधिकरण को मामला सौंपा जा रहा है। मगर यह न्यायाधिकरण वह नहीं है जो सरदार स्वर्ण सिंह ग्रौर शेख के समझौते के श्रन्तर्गत परिकल्पित किया गया था। तीनों जज विदेशी जज होंगे, उनका निर्णय हम पर लागु होगा, हम उस निर्णय से बंधे होंगे श्रीर किसी भी श्राधार पर उस निर्णय को चुनौती नहीं दी जा सकेगी। दुनिया में ऐसे न्यायाधिकरण कहीं नहीं बनते। श्रगर ट्राइब्युनल का कोई सदस्य अपने टर्म्स ग्राफ रेफरेन्स का. ग्रपने ग्रधिकारों का, या ग्रति-क्रमण करे पूरा ट्राइब्युनल टर्म्स ग्राफ रेफरेन्स का अतिक्रमण करे, तो क्या होगा? कोई सदस्य भ्रान्त हो जाय, भ्रष्ट हो जाय, तो क्या होगा ? मान लीजिए ट्राइब्यूनल एविडेन्स को देखने से इन्कार कर दे ; समझौते में यह शर्त्त है

कि एविडेन्स देखेगा, मगर क्या ट्रिब्नल बिना एविडेन्स देख कर फैसला नही कर सकता ? मुझे डर है, मैं अपना डर कहना चाहता हूं। ये आपके सबूत, ये आपके रिजस्टर धरे रह जायेंगे । पाकिस्तान कहेगा, यह जमीन नहीं है, यह धरती नहीं है, यह 'सी-वें'' है यह समुद्री मार्ग है और समुद्र में आधे बीच में, मझदार में, रेखा तय होती है; भारत का नक्शा रहने दो, ठीक है कच्छ के रण पर भारत का प्रमुख था, अधिकार था मगर आपको सीमा तय करनी है और यह सी वें हैं और सी वें में बीच में सीमा तय होती है।

यदि कही ट्रिबुनल ने पाकिस्तान की बात मान ली और हमारे एविडेन्स को देखने से इन्कार कर दिया तब भी हम उस के फैसले को ठुकरा नहीं सकते क्योंकि हमने अपने को जकड़ लिया है, अपने को चारों तरफ से बांध लिया है। ट्रिबुनल, जब तक हम समझौते के निर्णयों को अमल में नहीं लायेंगे, तब तक बठा रहेगा, तथा देखता रहेगा कि इस निर्णयों को अमल में लाया जाता ह या नहीं।

क्या प्रधान मत्री को ऐसा समझौता करने का ग्रिधिकार था ? संसद की पीठ के पीछे शौर देश को बना विश्वास में लिये भारत की क्षेत्रीय अखण्डता को, भारत की प्रभूसरा को विदेशी 'च फैसले के लिए सौंपना संविधान की खुली अवजा है, लोकतन्त्र का म्रपमान है भ्रौर संसद के विशेषाधिकार का हगन है। प्रधान मंत्री जी को इस तरह का समझौता करने का अधिकार नहीं था। क्या इस सदन को, इस संसद को, सरकार के गलत समझौतों पर मुहर लगाने की मशीन समझा गया है ? ग्राज हमसे कहा जाता है कि श्रापको समझौता पसन्द नहीं है तो श्राप उसे ठुकरा दीजिये। क्या प्रधान मंत्री समझते हैं कि बहुमत मेरे साथ है, कांग्रेस पार्टी के सदस्य प्रचर मात्रा में विद्यमान हैं भ्रौर मैं कैसा भी समझौता करूं, अपने वचन से मुकर

भी जाऊं, कोई मेरे खिलाफ बोलेगा नहीं। लोक सभा में बोला नहीं, यह बात सच है। इसलिये मुझे लोकतन्त्र के भविष्य में ग्राशंका पैदा होती है। स्रगला चनाव निकट आने वाला है, टिकट बंटने वाले हैं। एक बड़े कांग्रेस के नेता ने बंगलीर में कहा कि कांग्रेस के सदस्य ग्राज ग्रात्मा की ग्रावाज को दबा रहे हैं, वे हाई कमान्ड के सामने मह नहीं खोल सकते, क्योंकि हाई कमान्ड उन्हें अगले चुनाव में टिकट नहीं देगा । मैं यह श्रारोप नहीं लगाता । लेकिन सदन का अपमान करके, संसद् की ग्रवहेलना करके, ग्रपने वचनों का खला उल्लंघन करके जो समझौता हमारे माथे पर मंडा जा रहा है उसे कोई सम्मानजनक बताने की भूल तो न करे। स्राप कह सकते हैं कि गलतियां हो गइ, प्रधान मंत्री लन्दन की चमक दमक में ग्रा गये, ब्रिटेन की कटनीति में फंस गये ग्रौर शायद इस समझौते की धाराग्रों को ठीक तरह से समझ नहीं पाये।

महोदया, भ्रापको जान कर श्राश्चर्य होगा कि इस समझौते पर हमारे कानूनी विशेषज्ञों की राय नहीं ली गई। जिस समय यह समझौता हुन्ना था उस समय हमारे ला मिनिस्टर मंत्रिमंडल की बैठक में नहीं थे। हमारे ग्रटानीं जनरल मास्को में बैठे थे। यह समझौता एक कानूनी समझौता है ग्रौर इसकी हर एक धारा का पूरी तरह से ग्रध्ययन होना चाहिए था। मगर एक राजमैतिक फैसला किया गया ग्रौर ग्राज सदन से कहा जाता है कि यह फैसला मानो। हम यह फैसला कैसे मान सकते हैं?

महोदया, समझौते का इस स्राधार पर समर्थन होता रहा है कि इसके फलस्वरूप भारत पाकिस्तान में मित्रता कायम होगी, सद्भावना बढ़ेगी स्रौर नये सम्बन्धों का अध्याय शुरू होगा । कौन सा अध्याय शुरू हुझा, यह काश्मीर में देखिये। जब यह समझौता लिखा जा रहा था, जब नई दिल्ली में बैठ कर इस समझौते पर दस्तखत हो रहे थे [श्री ग्रःल बिहारी वाजरेयें]

तब पाकिस्तान काश्मीर में आक्रमण की योजना बना था ग्रौर रहा सशस्त्र सैनिकों को काश्मीर में भेज रहा था। क्या यह पास्किस्तान की ईमानदारी का सब्त है ? ग्रभी समझौते की स्याही सूखने भी नहीं पाई, इस समझौते पर संसद की मुहर भी नहीं लगी कि पाकिस्तान ने काश्मीर में हमला कर दिया। प्रधान मंत्री जी कहते हैं कि कच्छ ग्रीर काश्मीर का क्या सम्बन्ध है। शहां तक पाकिस्तान के साथ बातचीत करने का सवाल है, मैं यह मानने को तैयार हं कि हम काश्मीर के सम्बन्ध में कोई बात नहीं । रेंगे, लेकिन कच्छ भ्रौर काश्मीर दोनों ही एक देश के हिस्से हैं। कच्छ ग्रीर काइमी : पर म्राक्रमण करने वाला एक ही है भीर अस आक्रमण का सामना करने के लिए जिस 45 करोड जनता को संगठित, जाग्रत भीर तरपर करना है वह जनता भी एक ही है। कच्छ में युद्ध विराम श्रौर काश्मीर में युद्ध का श्रीगणेश ! कच्छ के ऊपर पाकिस्तान के साथ श्रेमालाप और काश्मीर की घाटियों में गोलियों की बौछार! युद्ध ग्रीर शान्ति दोनों साथ साथ नहीं चल सकते। प्रेमालाप भ्रौर शस्त्रों की झंकार साथ साथ गहीं सुनी जा सकती। विदेश मंत्रियों की बैठक को स्थगित कर दिया गया है, यह ठीक ही किया। मगर हम ऐसे प्रपमानजनक समझौते से कैसे बंधे रह सकते **普** ?

मान लीजिये ग्रिधिकांश सदस्य इस समझौते की हिमायत में थे। कारण व्यक्तिगत हो सकते हैं, विचारगत भी हो सकते हैं, विचारगत भी हो सकते हैं। लेकिन काश्मीर में जो नई परिस्थिति पैदा हो गई है उसमें हमारा कतव्य क्या है? क्या हम इस समझौते से चिपके रहें? ग्रगर दिल्ली में कुछ होता है तो काश्मीर की जनता पर उसका ग्रसर होगा।

दिल्ली में हम पाकिस्तान के विदेश मंत्री से बात करें श्रौर पाकिस्तान की सुनें ग्रौर दूसरी ग्रोर काश्मीर की घाटी में पाकिस्तानी हमारे न दन-वन को जलाने की कोशिश करें. हमारे जवानों को गोलियों का निशाना बनायें, इस तरह की बात नहीं चल सकती। यह देश को युद्ध के लिये तैयार करने का तरीका नहीं है। यह देश की एकता की कायम का भी तरीका नहीं सरकार को फैसला करना होगा मैं इस सदन के सदस्यों से ग्राील करना चाहता हूं कि काश्मीर में जो नई परिस्थिति पैदा हो गई है उसके प्रकाश में इस समझौते को देखें। हम इस समझौते से एकतरफा बंधे नहीं रह सकते हैं। कहा जाता है कि यह एक अन्तर्राष्ट्रीय समझौता है। मैं पूछना चाहता हूं कि क्या "वाइस ग्राफ ग्रम-रीका" का समझौता ग्रन्तर्राष्ट्रीय समझौता नहीं था ग्रीर क्या उस समझौते से हमने ग्रपने को म्रलग नहीं कर लिया । म्रभी प्रोफेसर मुक्ट बिहारीलाल जी ने उदाहरण दिया कि जर्मनी और रूस के बीच जो समझौता था, जब जर्मनी ने भ्राक्रमण किया तब इस्त ने समझौते को तोड दिया । कोई भी समझौता एक पार्टी को नहीं बांध सकता। एक हाथ से कभी ताली नहीं बजती । जैसे लड़ने के लिए दो चाहियों, वैसे शान्ति के लिए भी दो चाहिये : अगर दूसरा पक्ष आक्रमण पर तूला है तो लड़ाई नहीं टल सकती।

जिस तरह से हमने कच्छ में हथियार डाल दिये, समर्पण कर दिया, उससे शान्ति की रक्षा नहीं होगी। कच्छ मे जो कुछ हुग्रा उससे हमारे जवानों का मनोबल नहीं बढ़ा, हमारे देश की प्रतिष्ठा नहीं बढ़ी। उससे हमारी गरिमा को, हमारे सम्मान को चोट लगी है। जो गलती हो गई उसे सुधारा जा सकता है,। कच्छ का समझौता हमेशा के लिए ग्रनमारी में बन्द किया जा सकता है तथा पाकिस्तान से कहा जा सकता है कि तुम जब तक नेकनीयती का सबूत नहीं दोगे तब तक कोई सममोना नहीं होगा । अगर समझीता तोड़ने के हा लिए किया जा रहा है तो समझोता करने का काई अर्थ नहीं है । पाकिस्तान की नीयत पर हमें सम्देह है और प्रधान मन्त्रों ने भी कहा कि पाकिस्तान शान्ति नहीं चाहता, । ऐसा ब्रिडाई देता है. हम कच्छ के समझोते से क्यों वये रहें।

प्रशान मन्त्रो जो कहते हैं कि हमारे संविधान को धारा 51 में तिखा हुता है कि हम अन्तराञ्चार समस्यास्रों को पंत्र फैतले से हल करने का प्रात्न करेगे। कच्छ में हम यही कर रहे हैं। किन्तू काश्मोर में नहीं करेंगे क्योंकि काश्मार का मसता अतग है। मैं मानता हैं कि काश्मोर का समाज अलग है, लेकिन कच्छ के सम्बन्ध में ऐता सनझोता क्यों मानते हैं जो हतारे बिताक काश्मीर में प्रमुक्त किया जा सके। बिदेशों में कुछ लोग ऐंग हैं जो कहते हैं कि काश्मार में भो इतो तरह का ह.ना चाहिये हमारे देश के भातर भो हुछ लोग ऐंते हैं जो कहते हैं कि कच्छ में जो कुछ हुता, वहो काश्मीर में भी किया जाना चाहिये। लेकिन मैं उन रे कहना चाहता है कि कच्छ में या कारनोर में हन कहीं भा ऐता सनझोता नहीं कर सकते।

क्या काश्मीर के सम्बन्ध में हम ग्रन्तरिष्ट्रीय राय को ठुकरा कर ग्रपनो ग्रवण्डता ग्रोर ग्रमनो प्रमुक्ता पर कायम नहीं? मुते ग्राश्वर्य है कि ग्रवगरों के सम्याद-कान ले बों का हगाला दिया जाता है ग्रौर दुनिया को राय का हगाला दिया जाता है ग्रोर कहा जाता है कि किस तरह से कच्छ के समझोते को सबने स्वाकार किया। कहा जाता है कि इत समझोते को ग्रमरोका ने, ब्रिटेन ने ग्रोर रूस ने भी स्वोकार किया है।

THE DEPUTY CHAIRMAN: You have taken over half an hour.

श्री ग्रटल बिहारी वाजपेयी: महोदया, मैं ग्रपना भाषण समाप्त कर रहा हूं। यह विषय मेरे हृदय का थिषय है और मुने अपनी बात कहने का पूरा मोशा दिया जारा चाहिये। SERT G. RAMACHANDRAN (Nominated): There are other speakers.

श्री ग्रटल बिहारी वाजपेयी : संसार के कुछ ऐंत देश हैं जो दूसरों को कोमत पर शान्ति को कायम देखना चाहेगे। कौन ऐसा होगा जो हमसे कहेगा कि पाकिस्तान से लड़ो ? कौन होगा जो हमारी लड़ ई में अपनी टांग अइ।येगा ? किसी भी कोमत पर हम पाकिस्तान से शान्ति फर लें, तो हमारे प्रधान मन्त्रो शान्ति के ग्रवतार कह कर प्रकारे जारेगे, इतमें मुत्रे कोई सन्देह नहीं है । मैं शांतिपूर्ण तरोकों से सनस्यात्रों को हल करने के खिताफ नहीं हुं। ग्रगर ग्रन्तर्राष्ट्रीय समस्याएं शान्ति के तरीके से हल होती हों, तो होनो चाहियें। मगर क्या कच्छ में कोई श्चन्तर, ब्ट्रोय समस्या पैदा हो गई थी या काश्मीर कोई अन्तर्राष्ट्रीय प्रश्न है ? कच्छ में आक्रतण किया गया । अगर पाकिस्तान आकमग न करता तो दोनों देशों के ग्राफिसर मिलते, बात करते, सर्वे अर्स की भेंट हं ती, सब्त देखे जाते, नक्शे देखें जाते स्रोर 1959-60 के समझौते के अनुसार जो हमारी दृष्टि से गलत थे, लेकिन जिनते हम बंज गये थे, उन समझौतों के पालन का मैं जिरोधी नहीं हे.ता, लेकिन ग्राज म्राकाण पूरी तरह हटना चाहिये, म्राकमण के लिये पाकिस्तान को सजा निलनो चाहिये, हमने भ्राक्र-ण पर पर्दा डाल दिया । इस सम-झौरे के द्वारा आकाणकारी और जिस पर आक्रमण हुन्ना है, वे एक हो तराजू में रख दिये गये । दुनिया वाले हमें समकक रखते हैं, तो हमें दु:ख होता है ग्रीर हम कहते हैं कि वे पाकिस्तान को हमलावर कहने से इंकार कर रहे हैं। हमने स्वयं क्या किया है? हमने भी ग्रपने को ग्रीर पाकिस्तान को एक ही स्तर पर रख दिया है। यह शान्ति कायम करने का तरीका नही है।

महोदया, जो युद्ध से भागता है, युद्ध उसके पीछे भागता है। खाकनगकारी के

# श्री ग्रटल बिहारी वाजरेयी

**7**87

सामने समर्पण करने से उसकी भूख बढ़ती है । शान्ति कायम करने का एक तरीका चैम्बरलेन का है जो भूमि देकर हिटलर को सन्तुष्ट करना चाहता था, मगर जिसने विश्व के महायुद्ध की नीव डाल दी । शान्ति कायम करने का एक तरीका कैनेडी का है जिसने ग्रपनी सीमा से 90 मील दूर क्यूबा में रूस के हथियारों को ग्रपने राष्ट्र के लिये चृतौती समझा ग्रीर रूस को मजबूर कर दिया कि वह हथियारों को वापस ले जाय । उससे शान्ति ग्रा गई ग्रीर युद्ध टल गया । पाकिस्तान से किये गये समझौते युद्ध निकट लाते हैं, पाकिस्तान की ग्राकामक प्रवृत्तियों को बढ़ाते हैं ग्रीर इसलिये कहीं न कही लक्ष्मण रेखा खींचनी होगी ग्रीर ग्राज वह समय ग्रा गया है।

महोदया, प्रधान मन्त्री जी ने एकता की अपील की है। एकता को किसने तोड़ा है? देश के हौसले को किसने पस्त किया है ? हम जब समझौते का विरोध करते हैं, तो राज-नैतिक कारण हमारे सामने नहीं हैं। स्राप मेरा 3 मई का भाषण उठा कर पढ़िये। सब सदस्यों ने उसको सूना था। मैंने सरकार का पूरा समर्थन किया था, उन विरोधी दलों की निदा की थी जो सरकार के मार्ग में बाधा डाल रहे थे। मगर मैंने एक बात कही थी कि हमारी सरकार लडखड़ायेगी, तो हम डट कर उसका मुकाबिला करेगे । कच्छ समझौते के खिलाफ हमारा भ्रान्दोलन इसी लिये चल रहा है। यह दलगत ग्रान्दोलन नहीं है। राष्ट्रीय एकता हमारे लिय श्रद्धा का विषय है, लोकतन्त्र में हमारी ग्रास्था है ग्रौर अगर प्रधान मन्त्री एकता कायम रखना चाहते हैं, तो मैं उनसे कहंगा कि देश को दिये गये वचनों का पालन करना सी खें, देश के मनोबल को बनाये रखने का तरीका सीखें। म्राज देश में ग्रसन्तोष है, जनता क्षब्ध हो रही है, परिस्थिति विस्फोटक है, कहीं स्रन्न की कमी है, कहीं चीजों के दाम बढ़ रहे हैं, कहीं प्रान्तीयता ग्रौर साम्प्रदायिकता सिर उठा रही है। इस संकटकाल में देश को राष्ट्रीयता के स्राधार पर ही एक रखा जा सकता है।

देश के कौने कौने से दिल्ली में लाखों लोग ग्राये किन्तू दिल्ली में एक भी घटना नहीं हुई। गृह मन्त्री बडे चिन्तित थे कि स्राप लाखों लोग ला रहे हैं. क्या होगा । किन्तू एक भी घटता नहीं हुई । अनुशासन में बंबे हुये, देशभिक्त से स्रोतप्रोत लोग संसद का दरवाजा खट-खटाने त्राये थे क्योंकि उनकी शान्तिपूर्ण तरीकों में, लोकतन्त्र के मार्ग में निष्ठा है। लेकिन ग्रगर संसद् ग्रपना कर्त्तव्य नहीं क**रेगी** श्रौर शासन संसद की पीठ के पीछे जनता की भावनात्रों की ग्रवहेलना करके ग्रपमानजनक समझाते करेगा, तो फिर लोगो की भादनायों को वश में नही रखा जा सकता। हम एकता की श्रपील का स्वागत करते हैं, लेकिन एकता कायम करने का तरीका प्रधान मन्त्री को समझना चाहिये । धन्यवाद ।

SHRI G. S. PATHAK (Uttar Pra-Madam Deputy Chairman, I share the feelings of anger expressed by the Members of this House at the abominable conduct and behaviour of Pakistan, but it is on occasions like this that it is necessary that we should judge the matters before us with little cool thinking. Madam. are two questions before us. whether the Government acted rightly in entering into the Kutch Agreement and the other is whether would be proper to revoke Agreement at this stage. Now, this Kutch Agreement cannot be considered in isolation. It has got a history. It is a sequel to something which had gone before it. The partition which took place in 1947 brought about number of border disputes and the circumstances in which this partition took place made them inevitable. They started or their disposal settlement started with the Commission. There was the Berubari Then, there was Agreement. Agreement of 1959. According to the language used by Pakistan itself that is a border agreement. It is an agree-

ment not for the settlement of territorial disputes, but for the settlement of boundary disputes. The border' is there. Then, we have got the agreement of 1960. In that agreement Pakistan uses the word 'boundary' and that agreement specifically refers to the border dispute in Kutch. The Agreement with which we concerned today is the agreement which is a sequel to these prior agreements and it cannot be considered in isolation. And, therefore, the question that one has to consider is whether there was any territorial dispute involved. If the question arises before the Tribunal and Pakistan ever says that a territorial dispute is involved and that they are entitled to a certain territory, the answer would be that in 1959 Pakistan had said that it was a boundary dispute, that 1960 Pakistan again said it boundary dispute. In the present Agreement Pakistan says three four times that it is a border dispute and no one will listen to Pakistan if Pakistan ever says that they want to claim the territory of Gujarat State. All that will happen is: Where does the boundary lie where does border stand? That is why the word 'alignment' was used today and it was not used for the first time. I may tell my hon. friend, Mr. Patel, that it was used in their correspondence by Pakistan itself before this Agree ment was entered into. Therefore, we are concerned solely with the question as to where did the border lie that entirely depends upon the question: Where was the border when there was a border between the British territory and the territory of the Ruler of Kutch State? That would be the question and that is going to be the sole question. It will not be open to the Tribunal to go into an" other question and to treat it as if the Tribunal were deciding that the Rann of Kutch belongs to Pakistan. The sole question will be what was the border between British India and the State of Kutch. That will sole question. Therefore, to treat this matter as if it is a matter involving

some territorial dispute is entirely an erroneous approach.

Shri DAHYABHAI V. PATEL: I was quoting from the agreement. The word in the agreement is not alignment. Determination is the word.

SHRI G. S. PATHAK: Determination and demarcation.

SHRI DAHYABHAI V. PATEL: Not alignment.

SHRI G. S. PATHAK: Alignment means nothing but fixing the That is alignment. Well, I have got a short time. So we could not give up our policy of settlement of disputes by peaceful means. We wedded to this policy. How can we advocate and preach this policy at the United Nations and everywhere and yet, when there is a dispute of border, we should say we shall have war? We never had war on border disputes and every endeavour was made by us to have our border disputes settled by negotiation or by arbitration. This has been the history of border disputes here.

Madam, we cannot forget the practice of nations. We are a nation which has to recognise what international practice is. It must be known to everybody that in the 19th century this practice grew up, and it is being maintained up till today in international affairs, that is, wherever there is a border dispute it must be decided by negotiation or by agreement and in case agreement is not possible then by arbitration. I could quote many instances of such agreements and such arbitrations. That has been the inernational practice. Can India behave in a manner which makes it a unique country, a singular instance of a country which will fight a war while all the other nations of the world will have the matter decided by arbitration or by agreement? We cannot do this. We cannot act contrary to the international practice. Therefore, it is necessary for us in every such case to adhere to the international practice and to have our border disputes decided according to that practice.

[Shri G. S. Pathak.]

There is not sufficient time for me to go into the question whether having regard to the situation as it existed in June 1965 this agreement was a proper agreement, i.e. whether the Government was right in arriving at the judgment that this agreenient should be entered into. Today in the speech of Mr. Vajpayee and in the speech of Prof. M. B. Lal emphasis has been laid on how did we agree to withdraw our military forces, how did we agree to allow a patrol. We did not agree to have this on a permanent basis. Whenever there is an agreement of reference to arbitration, the parties in order to arrive at a peaceful settlement agree for a temperary period to a certain situation. Supposing the tribunal without any evidence, as my distinguished friend, Mr. Vajpayee, said, without any evidence decides it, it will be open to us to say that we never contemplated that they would decide without any evidence, and such an award would not be binding on us.

Shar ATAL BIHARI VAJPAYEE: On any ground you cannot challenge their verdict.

SHRI G. S. PATHAK: It is not so. There should be valid grounds. It does not mean that arbitrarily they could say that thi; territory belongs to Pakistan without looking into evidence. You will find in the context of the agreements that evidences have to be looked into. Therefore, such a situation can never arise. IJ any arbitrator or any tribunal without looking into any evidence arrives at an arbitrary decision, such a decision will not be binding on India, Further, we must not mix up this question of the Kutch border with the question of Kashmir. There is in international practice a very clear distinction drawn between cases where the question is merely what is the line which is the border between two States and a care where sovereignty is involved. The principle is that where there is sovereignty involved and somebody

claims a particular territory as belonging to that party without any question of where the border lies, then the international practice is that such a matter will not be referred to arbitration. There is no question border dispute so far as the Kushmir question is concerned. They sovereignty. They attacking our have got no sovereignty themselves, they have got no claim what sever themselves. We cannot enter into any arbitration or agreement with regard That is international to Kashmir. law, that is international practice. No nation has entered into an arbitration agreement in cases where sovereignty is involved and there is no border dispute, and we adhered to that practice, and that is why other nations have not been able to say that we are wrong in not entering into an agreement of arbitration with reference to Kashmir. Therefore, it has been our policy to draw this distinction between Kashmir and border disputes. We must adhere to this policy. mix up the two would be running contrary to this policy and to weaken our case unnecessarily where our severeignty is involved. We must keep them separate.

I will at once come to the other matter, namely, whether it is proper to revoke it. Mr. Vajpayee has drawn a picture of this agreement as if we have permanently decided that our forces shall not go there, as if, if this agreement is viloated by Pakistan, our have no right to go there. There is no question of any right belonging to our forces or belonging to us in this agreement. It is merely a temporary phase. We have the right to send our forces into our territory. At the time of the agreement when we agreed to refer it to a tribunal, we could not finally decide where the line lay. Therefore, temporarily we agreed to that thing. Not that we have no right to send our forces but until tribunal decides the matter we shall not send our forces. To say that we shall not send our forces is not to say that we have no right to send our

forces. Similarly with regard to patrol in the small area. When an agreement is entered into, you do so because you cannot judge where the line is to be drawn. Then what is the use of sending it to the tribunal? If the other party is accepting your decision, then there is no question going to the tribunal. Therefore, the fallacy, if I may say so, underlying the whole argument of Mr. Vajpayee is that he thinks that at the when an agreement is entered whatever is then decided is the final decision. Therefore, this picture that he has drawn is rather misleading and I think that at the present moment there is no justification whatsoever for revoking this agreement, no justification in international law and practice.

Prof. M. B. Lal referred to the Russo-German agreement during the war period. That is a very different kind of agreement, agreement of friendship.

Prof. M. B. LAL: May I know from the learned jurist whether there is not a similarity between the agreements of 1959 and 1960 and the Russo-German pact?

Shri G. S. PATHAK: I will accept from you the contents of that agreement if you have read it.

Prof. M. B. LAL: Which agreement?

SHRI G. S. PATHAK: The Russo-German Agreement. I say, there is no similarity . . .

PROF. M. B. LAL: Why?

Shri G. S. PATHAK: Because there was no question of any border dispute being decided between Germany and Russia at that time. I am speaking from recollection. I can bring that treaty.

Prof. M. B. LAL: But the question . . .

SHRI A. D. MANI; Here it is a question of fact.

543 RS--7.

SHRI G. S. PATHAK: I will tell you what the position is. A non-aggression agreement is very different from a border agreement. The law in international practice on this point is this. If a term of the treaty is violated by a party to the treaty, it does not become null and void automatically. It is open to the other party to cancel it and give notice of cancellation.

Prof. M. B. LAL: That is what my contention was. I am giving a declaration to the effect . . .

SHRI G. S. PATHAK: Kindly hear from me more. There has been no war technically between us and Pak-War itself does not automaistan. tically annual all treaties. Treaties of alliance, treaties of friendship may be annulled. A border treaty like this has never been known to have been annulled even when the parties are at war. If you want, I will give you references from the books on it. Therefore, it is entirely a wrong sup-There was a breach of position. faith on the part of Pakistan-but not with regard to this treaty—you cannot say that any term of this treaty has been violated by Pakistan.

THE ATAL BIHARI VIJPAYEE: The Premble.

SHRI G. S. PATHAK: The preamble is not a term and the Preamble says "all borders between India and Pakistan," The cease-fire line is a border between India and Pakistan. The border is on the other side of the cease-fire line; on the side of Pakistan, that is the border. It does not say 'cease-fire line'; it SAVE 'border'. And if they violate **th**e cease-fire line, that is not the border, even if you treat the Preamble as a term. Therefore, before the international world we could not say that violated if the Preamble was Pakistan, any term of it was violated. How is it possible for us then to say that we have got a right to terminate this treaty? We have got to take [Shri G. S. Pathak.]

into account the world community; we have also to take into account what other people will think about our conduct, knowing what our poli-Therefore, there is cies have been. absolutely no justification for saying that we are entitled to treat treaty as revoked or cancelled on the ground of violation of any term of this treaty by Pakistan. So far as war is concerned there is no declared war between us and Pakistan. even if there were a war, the law and practice is not that a war cancels all There may be some kinds treaties. of treaties like treaties of alliance and treaties of friendship. They would be cancelled, other treaties are not cancelled.

Therefore, this argument which has been advanced is not tenable at all, and we cannot and we shall not be justified in revoking this agreement. Then our conduct will be inconsistent with international law and practice and it will be inconsisten with the position we have taken with regard to Kashmir.

Now, there is the question honour involved. Will not our position in the international world become weak if, without pointing out which clause or which term of the treaty has been violated by Pakistan, we say that we shall have it annulled? And I submit that this is not wise either to divert our energies places where they require to be concentrated. Those who think of revoking treaties must also think not only of something which may appeal to you in a fit of emotion, but also whether such a thing is proper in the entire circumstances with which we are faced.

Now, Madam, the object of the attack on the Kutch area was frustrated by entering into this treaty. This treaty secured a position which

we might have secured by expelling the the attacker because attacker agreed to withdraw his forces from that area, of course, subject to the decision of the Tribunal. I am not saying that the attacker's rights are not subject to the decision of the Tribunal but when you refer a matter to a Tribunal, you have got to that position namely, that whatever the Tribunal decides on the evidence, that will be binding on what is the subject-matter of quiry will be merely this, where is the line to be drawn having regard to the line which existed during the British period between the territory of Sind and the Ruler Kutch? Nothing else.

Now, Madam, there is ıust one more submission which I have to make. The situation today is atrocities are being committed Pakistan in Kashmir as were done in the year 1947. Reference has made to infiltration and other things by the speakers who have gone before me. The cease-fire line is a continuous firing line and there is violation of international law. There is crime committed by Pakistan Kashmir when you consider Pakistan has done and is doing, and we have got to consider one thing and that is this. You do not have decisions by international bodies-not like the Tribunal on Kutch-like the Security Council—on the merits of the problem; their interests the decisions and it does appear-if you have regard to the various resolutions passed by the Security Council not only with regard to Kashmir but also with regard to other matters-that they recognise aggression when, they like and they just overlook aggression at other places. This \* is a most dangerous phase which may be extremely harmful to the United Nations. The United Nations is really on trial in this matter. At some places they would say that there is aggression; at other places would just overlook the aggression.

SHRI A. D. MANI: They have never defined aggression.

SHRI G. S. PATHAK: Aggression is undefined. You do not define the beauty of a woman.

Madam, I am sorry I have to . . .

THE DEPUTY CHAIRMAN: I did not hear it because you turned round and said it.

Prof. M. B. LAL: No notice will be taken of these words.

Shri G. S. PATHAK: Madam, we have got to face the situation. must meet Pakistani propaganda. am addressing the Government now and also addressing the other Members of the House. We are apt to believe in the justress of the cause; we forget that other nations are motivated by their own interests and by considerations other than the merits of the case. Therefore, it is necessary that we should activate our publicity and we should do something more in this respect so that the people of world may know how Pakistan has been behaving and Pakistan must be exposed.

Now, unity inside is important on this appeal has already been made. I am not adding anything to that. I am submitting that it is necessary for us to strengthen, the hands of our Army. Madam our Army has given a very good account of itself. It is a very brave Army. It is a very strong Army and we can give strength to our Army only if we sink differences inside and unite on a national matter like this and do not allow controversial matters to arise or to deflect the energies of the Government and of these who want to work in order to secure the safety of the people.

Madam, just one word more before I sit down. Prof Mukat Behari Lal mentioned the name of Mahatma

Gandhi. I agree with him that Mahatma Gandhi's non-violence never meant that in case there was an attack on your honour, there was an attack on your territory, you should be non-violent. So far as my reading of Mahatma Gandhi's writings is concerned that was his view. I am definite that he once said: "Our young people do not deserve to live if they cannot save the honour of their womenfolk and of their country".

SHRI P. N. SAPRU (Uttar Pradesh): Very difficult to interpret Gandhiji.

SHRI G. S. PATHAK: Therefore, those who preach non-violence against Pakistan when Pakistan wants to destroy our sovereignty, I submit, they are not doing the correct thing.

So far as attack or counter-attack or retaliation—these expressions are used-is concerned, I agree that we have got a right in law to self-defence and, in the exercise of that right, we are entitled to destroy the bases and the installations of Pakistan. But how to judge from which base these intruders or their armies come? We must remember that the judge of and to what extent this right has to be exercised would be the operational military. We cannot take a decision here that somebody should go there. We must leave it to our Generals who have their dialogues with Generals.

Prof. M. B. LAL: I have no objection.

Shri G. RAMACHANDRAN (Nominated): Madam, this is a democracy in which we live in India. The ruling party claims—and may be, rightly—that they are running a democracy in this country. If that is so, the role of the Opposition is of tremendous importance in a democracy. You have had stated on the floor of the House most emphatically the Government version of this Kutch

[Shri G. Ramachandran.] Agreement. No one could have spoken with greater clarity. humility, and emphasis at the same time than the Prime Minister. It was good to listen to him because while he was speaking, his voice was not strident. but his mind was firm on basic principles. It is equally good that we heard the Opposition. One listened to my friend, Mr. Vajpayee, sharing the emotion that so deeply him, and I could see from the faces of the Government Members that they too shared that emotion. It is not a question that the Congress people who are running the Government alone are the patriots and those who points out certain flaws in this agreement are the enemies of the country. I hope there is no such idea anywhere. The Government and Opposition are equally united together in the defence of this country and in the maintenance of the honour and the integrity of the nation. Personally, taking into consideration all the circumstances that then obtained, I think the Kutch agreement is an excelent agreement. You cannot have an agreement unrelated to circumstances. If you had asked Mr. Shastri or Shri Swaran Singh to sit down and draw up an ideal agreement, I have no doubt that they would have drawn up an ideal agreement, that would not be related to circumstances. But even after I have said that it is a good agreement under circumstances, I am not that the Government of India have taken care of every word in that agreement and every comma full-stop in it: Some masterly hand has drafted the agreement, and share with my friend, Mr. Vaipayee, the inquisitiveness to flind out where this was drafted. I suppose that will remain a mystery.

When I compare, Madam, what happened over this Kutch business and the sequence of events which overtook us over the incident with China, I think this time we reacted more

quickly, more vigilantly than we did over the Chinese incident. We took no time to recognise what was happening and we reacted to it vigorously. There was even the story that the Government of India-I do not know how much it is correct—was thinking of opening a second front somewhere else if aggression in Kutch was not vacated. We reacted quite quickly and vigorously. We yielded nothing as the negotiations went on as could see. I do not know if anybody tried to pressurise us because all these are secrets to which a common man on the floor of this House can get no access. But one does not see the sign of any pressure in the document except that somebody has drafted it so cleverly that one or two things seen to have escaped the careful attention of the Government of India.

Madam, what is the line of attack of the Opposition on this Kutch Agreement? Let us study that carefully. Let us be tolerant of this criticism, and see with sympathy, what is in the minds of our fellow Members who took upon this Agreement with a little suspicion. Firstly we have allowed the Pak police to patrol a certain road . . .

SHRI A. D. MANI: That is the newspaper quotation.

SHRI G. RAMACHANDRAN: . . . and we are told that this does not mean any infringement of sovereignty. My friend here who interprets sovereignty in all the fine nuances in which he is a specialist feels that even if over a number of miles of Indian territory the Pak police can now travel to reach from one post to another of posts, there is no infringement sovereignty. But surely there is certain weakness attacking to this concession and I do not want the Government to run away from admitting this weakness, this concesion which has been made. It disturbs the people.

Shri P. N. SAPRU: There is a delusion of sovereignty

We SHRI G. RAMACHANDRAN: have also limited our own patrols in our own patrols in our own area. even more serious that This is allowed in this Agreeement ₩e that in regard to territory indisputably ours, we accepted certain limitations of patrolling-another weak concession we have made in this Agreement. We talked about the status quo ante and I remember how often the Prime Minister came back to this expression status quo ante. It almost became a joke. Now this status quo ante has become a double-edged monstor which has caught us by the tail at the other end. We now discover that on the date which is mentioned reference to the status quo ante Pakistan had done something and we are now called upon to accept that something as part of the status quo. Now all these are weaknesses, are concessions, which we have made. Then we agreed there would be three foreigners in the Tribunal, there would be no Indian or Pakistani. That is a very reasonable thing. Otherwise as Prime Minister said, there will be two lawyers arguing against each other and there would be only one man finally deciding the issues. Supposing my friend, Mr. Vajpayee represented India and Mr. Bhutto represented Pakistan, you can imagine what would happen at that meeting. In a minutes, words would be giving place to fists. I suppose. So it is good that not an Indian and not a Pakistani | would be there and the third would be selected by both would also be a foreigner. If you want arbitration there is no other way of getting an arbitration.

SHRI A. D. MANI: Would you suggest the same for the Himalayan border also?

SHRI G. RAMACHANDRAN: mot going to draw me across with a red herring like that. You leave me to develop my own case. I was saying that there are weaknesses in this settlement. There are the words 'determination of the border'. We could have avoided that and said 'delineating

border' or 'demarcating the border' which would have been better. That is why I have a feeling that the Government of India did not take adequate care of the wording and in an Agreement, like this every word counts. We could have and should taken greater care of the wording. What I would like the Government to do now is to fairly squarely admit that this is a promise and a compromise means giving something and taking thing. You cannot have a settlement of this kind avoiding the cataclysm of a war without giving something and taking something.

SHRI A. B. VAJPAYEE: Taking what?

SHRI G. RAMACHANDRAN: I coming to that. Taking what? Yes. I will answer that challenge squarely. The Pakistani forces had occupied posts inside Indian territory. Pakistan had brought up a lot of military paraphernalia to support their aggression. They had to vacate. That 'taking it'. If anybody suggests that this Agreement is all surrender, may I say in all humility that that somebody would be talking nonsence? We have made certain concessions and the other party also has had to make concessions. I have a notion that if somebody can go and do some reasearch in Pakistan, he will find hundreds of people there raging against Agreement. So we gave and took. It is a good thing we did that and avoided the catastrophe of a war. It is said that we must keep Kashmir apart from Kutch. I agree but I want to ask the Government the question: 'Have you yourself kept Kashmir apart from this Kutch business?' If you did so and if you thought that Kashmir and Kutch were two separate issues why have you cancelled the meeting of the two foreign Ministers? So in your own mind even while on the one hand you are saying that these two things are separate, you have not acted on that assumption.

SHRI A. D. MANI: It is on account of the Jana Sangh demonstration.

SHRI G. RAMACHANDRAN. not think that the Jana Sangh demonstration had anything to do with Ιt was grand demonstraa tion but it had nothing with it. But let me come back to point. You cannot the keep these things separate. There is something that happened in Kutch from which you came out with Agreement but hardly was the dry on it when something else happened somewhere and even the Government reacted to it by saying that the proposed meeting of the Ministers was cancelled. Let me tell you I am not happy that this meeting of Ministers is cancelled. If I had my way, I would have had this meeting of the Ministers. Let Mr. Bhutto come and let him raise the issue of Kashmir, if he wished. We would not. We would have dealt with the issue of the Kutch Agreement on its own and nothing else. So I am not sure whether the mind of the Government itself the Kashmir infiltration and all that has since happened are not egging them on to other ways of thinking, to other ways of doing. I should like that not to happen.

Within the short time at my disposal I have only one or two things more to add. I said on the whole this is a good Agreement. We have avoided a war. The consequences of war are inconceivable. There are tin-pot Field Marshals among us who think they can have a war as though war today is a kind of big joke. War today is a terrible thing. It will not be merely war between India Pakistan. A conflict, an open conflict and a total war between the two countries will, within no time, become a world war and the consequences would be terrible. We must make a peaceful approach to this problem. am glad one of the Members here emphasised the need for a peaceful and civilised approach to this problem. In 1965 and onwards, you cannot solve such a problem by military action. Even President Johnson, the mighty man, the President of the U.S.A. is finding that he cannot solve the problem of little South Viet Nam with all

his weapons on the ground and in the air. No such problem in this present time of ours is going to be solved on a military basis. Occasionally a little military action saves a little situation here and there but when it comes to the question of a total war ween two nations, then it never is going to be solved by military action. There is no such thing as victory defeat possible for any power in the world 1965 and onwards. in We must become civilised people. approaching these problems in a civilised way and the only civilised way is that ofnegotation arbitration. Somebody and thinks that arbitration infringes sovereignty. There can be nothing more ridiculous than that idea. Arbitration is necessary more among sovereign nations than between anybody else because there is not yet a clear Inter-national Law nor its effective instruments. So we must sit together and talk together and if two heads do not get down to a peaceful arrangement we ask a third man to come and help. There is nothing derogatory in arbitration.

Let me close by saying that there was a very serious situation in Kutch. The Shastri Government dealt with it firmly and with restraint, combining firmness with restraint. This is the tradition we inherit from Pandit When Pandit Nehru in Nehru. past acted with similar restraint and firmness, the very people who are attacking the Government today attacked him. I can remember the attacks of Mr. Vajpayee even then, on Pandit Nehru. The same people now attack again but we must remain inflexible in our policy of firmness combined with restraint. The Government have done well and they deserve the congratulations of this House and the whole country. But they must take care of every word in an agreement. When a draft is made they must take care of every word and every comma and full stop. Otherwise they simply expose themselves to attacks from the Opposition. I wish the Government and the Opposition well and I think they have both done well.

Thank you, Madam.

SHRI K. V. RAGHUNATHA REDDY (Andhra Pradesh): Madam, irrespective of the niceties of the words used in the Agreement or in the language used in various letters of correspondence, the question that remains before this House is whether this House is going to accept the proposal of the Government to refer the question of Kutch to a Tribunal exercising powers of arbitration. The Tribunal has to consider what the border with Pakistan was in August 1947, when Kutch acceded to India. In short the Tribunal is to give a finding on this very limited question without extending its jurisdiction to any other collateral or external issues connected Therefore, Madam, the question asked why the Indian Government had chosen to refer this matter to the Tribunal in pursuance of this Agreement? If we do not refer this matter to the Tribunal, it amounts to abrogating the entire Agreement. Either we have to abrogate the entire Agreement or we will have to pursue the logical consequences of all the terms that are found in this Agreement. That is the reason why the Government of India has come forward for the purpose of taking the approval of House for referring this matter to the Tribunal. It had been the practice of Governments to come before the Parliament to have its approval for various issues like this. Then only the Government will get the power, and the world would recognise that a proper approach had been made in this regard, and then only the Tribunal also will get the proper jurisdiction to deal with the matter because, in the dynamics of international tions, approval of Parliament is necessary for the purpose of the exercise of the Tribunal's jurisdiction notwithstanding the fact that the two Governments might have entered into agreements. Madam Deputy Chairman, the question is often asked why the Indian Government is so cowardly that they have been resorting to this kind of diplomacy by conference and not diplomacy by compulsive reprisals. Indian Government has been guided, Madam Deputy Chairman, by

interests of peace, by the policy that peace is indivisible, for an developed country like India peace is absolutely necessary for its economic development. As Mr. Ramachandran said, there can be any number drum-beaters and breast-beaters favour of war, but if war breaks out. the colossal consequences of war cannot be easily realised unless one experiences them. It is very easy talk about war but very difficult to face the consequences. That is reason, Madam, why had been practice in the history of international relations to refer matters of this type to arbitration. This is not a case of adjudiction before a judicial tribunal but it is arbitration by the chosen representatives of the Government of, say, two or three for the purpose of giving a finding of fact on a question that is placed before them. This has been the practice, Madam, from the time of the Hague Convention, and one would recall, any student of international relations would recall, that in 1903, when England and France entered into an agreement called the Anglo-French Agreement of 1903, in that agreement there were specific provisions relating to the issues which could be referred to arbitration tribunals, for the purpose of deciding questions.

But Madam Deputy Chairman, there are questions like the vital interests of a nation—the independence of a nation, the honour, and dignity of a nation these are the three which cannot be referred to any tribunal for the purpose of arbitration, but on all other issues of a subsidiary character and of a legal nature, it has been the international practice from time to time, ever since the Hague Convention to refer these matters to the international tribunals for the purpose of arbitration. And if we give up the principle of arbitration and take to the policy of the Madam Deputy Chairman, we will be violating not only the established principles of international law and the United Nations Charter but also principle of human adjustments by mutual consultation and diplomacy by confer-

[Shri K. V. Raghunatha Reddy.] This is the reason. Madam Deputy Chairman, why the Government of India had been induced to take up this attitude in this direction. Madam Deputy Chairman, in this regard one should not confuse the issue of Kashmir with that of Kutch. It is asked: If once we concede the principle of reference to an arbitration tribunal regarding the Kutch will not this principle have a dangerous extension to that of Kashmir? Now as far as the question of Kashmir is concerned, Madam Deputy Chairman, it is not an issue that can be determined as in the case of Kutch. As far as Kashmir is concerned, there is no doubt about the territory, about any part of the territory. The main question regarding Kashmir is altozether of a different character, question being whether Kashmir, as such, should belong to Pakistan or to India and that is a different question altogether. If we try to confuse these two issues, we will be only playing directly into the hands of Pakistan because, there it is not relatable in any way to any dispute of territory or to any principle international law. If we inadvertently mix-up these two issues, we will be only playing into the hands of Pakistan, and it is against the interests of India. Therefore I would appeal to the hon. Members and the Government not to mix these issues and commit the error of what we call the misjoinder of issues and it would only lead to confusion and injustice.

Thank you, Madam, for the opportunity you have given me. I support the motion proposed by the Government.

श्री पंदरीनाथ सीतारामजी पाठील (महाराष्ट्र) : उपाध्यक्ष महोदया, कच्छ समझौते का जो प्रस्ताव सभा सदन के सामने ग्राया है, उसके बरे मे मैं हुछ ग्रपने विचार ग्र.पके द्वारा सदस्यों के सामने रखना चाहता हूं। पिछले कुछ वर्गों से जो देखने में ग्रा रहा है उसने ऐसा म लूप हो रहा है कि पाकिस्तान सरकार भारत की भूमि पर प्रथम प्रचानक सैनिक कार्यवाही करके कुछ भाग प्रपने कब्जे में कर लेती है और बाद में वह यह कह कर शोर मचाती है कि वह भू-भाग विवादग्रस्त क्षेत्र है। ग्रीर जब भारतीय सैनिक उसका मुकाबिला करते हैं, तब हमारे जो पश्चिमी मित्र राष्ट्र ह, वे बीच में ग्रा करके मध्यर्थता करते हैं ग्रीर हम उनके फेर में सदा ग्रा जाते हैं ग्रीर यह उसका ही परिणाम कच्छ को जो ग्रभी मामला पैदा हुआ है, ऐसे मामले खड़े हो जाते हैं।

#### STATEMENT RE FINANCIAL AND ECONOMIC SITUATION IN THE COUNTRY

THE DEPUTY CHAIRMAN: Please give way to Mr. Bhagat who has to make a statement.

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Madam, on behalf of Shri T. T. Krishnamachari, I beg to lay on the Table of the House a copy of the speech made by the Finance Minister in the Lok Sabha today on the financial and economic situation and the proposals that he has made in connection therewith. (See Appendix LIII, Annexure No. 23.)

SHRI A. D. MANI (Madhya Pradesh): Madam, may I request the hon. Minister to give us an idea of these proposals, because they are very important? I don't want him to read the whole thing, but he can give us the gist of it.

SHRI B. R. BHAGAT: Copies are available.

THE DEPUTY CHAIRMAN: It is laid on the Table and it will be circulated to you.